The existing Jute Manufactures Development Council set up under the Industries (Development and Regulation) Act, 1951 is regulated to perform most of these functions as it does not have adequate funds, nor it is constitutionally broad-based with well-defined powers and functions to enable it to take a dynamic view of the promotional and development needs of the jute industry.

MR. DEPUTY SPEAKER: You may continue next time.

15.03 brs.

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixty-first Report

SHRI KAZI JALIL ABBASI (Domariaganj): Sir, I beg to move:

"That this House do agree with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1983."

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1983."

The motion was adopted.

15.05 hrs.

# RESOLUTION RE. CENTRE STATE RELATIONSHIP—(CONTD.)

MR. DRPUTY SPEAKER: Further discussion of the following Resolution moved by Shri Amal Datta on 31st March 1983:

"This House is of the opinion that the emerging pattern of different linguistic and ethnic groups as distinctive political entities in the body politic of our country necessitates the restructuring of financial and other relations between the Centre and the States and, therefore, resolves that the relevant provisions of the Constitution be amended suitably."

The time left is only 29 minutes. Mr. Ram Singh Yadav was on his legs. He is not present in the House now. His speech will be treated as concluded.

Mr. Chintamani Panigrahi.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Mr. Deputy Speaker, Sir, for the last many years, or even decades, an important debate in this country has been centring round the relations between the Union and the States. Most of these controversies centre round the devolution of resources from the Union to the States. For this, we have the Finance Commis-The Finance Commission from sion. every five years, Plan Plan, to goes into this question and decides on the percentage of distribution of resources, sharing of taxes between the Union and the States and also the allocation of grants from the Union to the States But you will find that, though the Finance Commissions, Commission after Commission, have gone on increasing the share of taxes to the States and also the grants to the States, the main objective of national the planning of removing regional imbalances still remains for behind If you see the devolution of resources from the Union to the States, you will find that, in the First Finance Commission, the total share of taxes and grants to the various States came to the following figures: Andhra Rs. 10.70 crores, Bihar Rs. 36.06 crores,

49.12 Madras Dombay Rs. crores, Rs. 30.96 crores Orissa Rs. 15.56 evores. West Bengal Rs. 41.12 I giving erores. am the names of only the major States. From the Second Finance Commission, these allocaions, both waxes and grants to the States, went on inereasing. I will now come to the Seventh Finance Commission, till the year 1982-83. I am not going into the Third, Fourth, Fifth Sixth Finance Commissions cause there is hardly any time for me to do so. This share to the States was ranging from Rs. 10 crores to Rs. 40 crores Finance Commission. the First Finance Seventh Comln the mission, till 1982-83, the total share that the States got from the Union by way of taxes and grants was as follows: Andhra Rs. 1,849,14 crores. Pradesh Assam Rs. 844.83 crores, Bihar Rs. 2,582.01 crores, Gujarat Rs. 1,142,95 crores, Jammu & Kashmir Rs. 642.59 crores, Rs. 1,370.13 crores, Maharashtra Rs.2,019.04 erores. Tamil Nadu Rs. 1,566.73 crores, West Bengal Rs. 1,768.89 crores.

I do not say that any State in India is very rich but you will find that, because of the criteria that every Finance Commission had been following, the allotment or share that the richer or more developed States got from the Union has been more than what the less developed States got. The main objective of the Government in setting up the Finance Commission is to see that the national objective of removing the regional imbalnces acts top priority and the resources are so distributed that the poorer States come on par with the richer States, the States which are advanced. That is the whole objective. Here you will find, therefore, that those States get a bigger share. I am not pointing out at any State. You see Maharashtra sets Rs. 2019 crores according to the award of the Seventh Finance Commission according to the schedule of criteria worked out. Till 1982-83 it went upto Rs. 2019 Similarly, you will find other erores. States also gets bigger share. Assam-Rs.844 crores Take the case of Orrissa-Rs. 1370 crores. That way you will find that Gujarat and-you are sitting there-Tamil Nadu as also West Bengal, because of the criterion we follow, are getting more and more. Therefore, in spite of the best attempts of the Union.....

MR. DEPUTY SPEAKER: These States collect more than the other States. Therefore, they get more.

SHRI RAM PYARE PANISA (Robertsganj): What about the back-ward States?

MR. DEPUTY SPEAKER: That is for the Commission.

SHRI CHINTAMANI PANIGRAHI: You are correct, Sir.

SHRI RAM PYARE PANIKA: Then it will become lopsided.

SHRI CHINTAMANI PANIGRAHI: But what happens? They do not collect those taxes only from that State. They receive the collection from other States also. Therefore, the Finance Commission. also knowning full-well that the tax does originate from that State, are increasing the share not only considering the question of how much tax is collected from that State but looking to the other criteria they are following. Naturally beginning from the 1st to the 7th Finance Commission. Finance Commission looks to the difficulties of the poorer States and considers them differently from the forward States. then the position is not quite happy, if one looks to the per capita income of different States. Punjab Rs. 1586, Haryana Rs. 1399, Maharashtra Rs. 1349, Gujarat Rs. 1134, Karnataka Rs. 1045, West Bengal - Rs. 1033 and then it comes down to Rs 793 in the case of Orissa and Rs. 948 for Kerala. Therefore, what Like that it comes down. happens? These 7 to 8 States collect more taxes as they have got Take industries. the case of Jammu & Kashmir. Though they have been shouting that they are not getting their due share from the Union Government, their share is quite high taking into consideration the living conditions, the economic conditions and the position of the State. The devolution of resources from the Union to J & K as per the Seventh Finance Commoission award is Rs. 844 crores. This is more than the share of other less developed State.

Centre-State

Now the point has come. The Central Government's resources are being decentralised. Now the question has come that the Central Government should consider whether the State Governments are really spending the allocations to them in such a manner that their per capita income comes up on par with that of the 7-8 advanced States, which are leading so far as per capita income is concerned. Therefore, Sir, when the Eighth Finance Commission is now taking the evidence from different State Governments including from some non-officials, I am happy to find that this Resolution has come up before the House. We shall have to look at these things afresh. Population backwardness of the States, composition of Scheduled Castes and Scheduled Tribes, all these considerations are there. Take forinstance, the case of Orissa. Every year on an averge Orissa's damage due to natural calamities comes to about two to three hundred crores of rupees Every year we are giving them money. Therefore I suggest that we re-consider the whole issue. Since everything revolves round the allocation of resources by the Central Government, the question arises now whether the Central Government will consider appointing a kind of a Commission for Expenditure also. When they are allotting about Rs. 24,000 to Rs. 300,00 crores from the Centre's. resources to the States, will not the Central Government monitor these things to find out whether this money given to the States is properly spents or or not. For example, under the 20-Point Programme, for the year 1983-84, the Centre has allocated Rs. 10,000 crores. If you divide this by 20, it comes to Rs. 500 crores for 1-Point Programme. So, for implementing one point programme from the 20-Point Programme, they will be allotting Rs. 500 crores for the year 1983-84. Will not the Central Government go into the whole question of Centre States Relations and financial resources? Decentralisation of powers to States is being debated. That is how the Sarkaria Commission has been appointed. They should also look into this matter to see how the money allotted by the Centre to the States is being spent. The Central Grants to the States now are more than the revenue raised by the States. Therefore, Sir, the time has come when the spending of the State Governments should be looked into.

MR. DEPUTY SPEAKER: You must conclude.

SHRI CHINTAMANI PANIGRAHI: I shall take some time.

MR. DEPUTY SPEAKER: Since you are in the panel of Chairman, some preferential treatment has to be given to you. Go on.

SHRI CHINTAMANI PANIGRAHI: I will now confine myself to the subject proper.

MR. DEPUTY SPEAKER: You are not injecting politics into this. You are only giving the factural figures.

SHRI CHINTAMANI PANIGRAHI: myself to the am only limiting Now the time has come when Government should set up a Commission to look into the spending of the States. The Centre is giving the resources to the States. They have to see whether they are being properly spent or not. If resources go from the Centre, why is it that the State's per capita income is not increasing. Why is it they are unable to come on par with the six States which are advanced in so far as per capita income is conferned. All these points need to considered by the Centre now so that there is no bitterness created between the States and the Centre.

In that context, there is need for setting up a Commission for Expenditure.

MR. DEPUTY-SPEAKER: These accounts are allotted to the State's budget.

It is for the State Legislatures to keep a watch to see whether the amount has been properly spent or not. How can the Central Government interfere in the State's affairs?

SHRI CHINTAMANI PANIGRAHI: I agree. Therefore, I suggest this. We cannot come to the Centre stating that we want more resources. I am moving with the people and so I know this. We represent the people in Parliament. We also have to see whether the money that is given to the States has been spent for the purpose for which the resources are given to them by the Centre.

MR. DEPUTY SPEAKER: It is for the States Legislature as the watch-dog to see how the money given to the State is spent by it. How can we interfere in it?

SHRI CHINTAMANI PANIGRAHI: I am to you for this. I am not going into the powers of the State Legislatures here. We have got the Planning Commission here. It has a monitoring cell. They should moniter the spending of the money that is given to the States by the Centre. I do ot want to interefere with the States. I would lastly submit that in the Constitution itself there is a provision that there should be a Council and this Council also will look into the spending. This is an allocation of resources of the Centre to the States. Therefore it should look into the spending of the States also to see whether the money is being utilised properly or not, I think the Central Government has taken a very serious note of this. In the present situation, they have already appointed Sarkaria Commission to go to into the Centre-States relation. There, fore, I hope that this Resolution, though it may highlight the points for discussion, may be withdrawn. The minister will ask the mover of this Resolution to withdraw this resolution. We can appeal to him to with draw this.

श्री राम विलास पासवान (हाजीपुर): उपाध्यक्ष महोदय, आज हम लोग बहुत ही गम्भीर विषय पर चर्चा कर रहे हैं। ऐसा विषय आज की परिस्थिति में वहुत ही माक्ल

है। जब हम संविधान की तरफ जाते हैं और संविधान के बनाने के पहले जब इस देश में म्रंग्रेजों का शासन था, तो यह मानकर चला गया था कि ग्रंग्रेजों को ही इस देश के ऊपर शासन करना है। जब उसको शासन करना है तो उसके लिए आवश्यक था कि ऐसी शासन पद्धति श्रपनाई जाए, जिसमें एक जगह रहकर पूरे देश के ऊपर राज किया जा सके। जब संविधान का निर्माण हो रहा था, उस समय भी इस विषय पर विभिन्न रायें थीं ग्रीर बहुत मतभेद चला था कि इस संविधान को यूनियन कान्स्टीचूशन कहा जाए या फैड्रल कान्स्टीचूशन कहा जाए । उस समय लोगों के दिमाग में यह बात थी कि एक पार्टी की सरकार केन्द्र में होगी और वही पार्टी राज्यों में भी होगी। इसी लिए जो सेन्ट्रल सरकार का अ।देश होगा उसको राज्य सरकार भी मानेगी, लेकिन आज वह स्थिति नहीं है। आज जहां केन्द्र में एक पार्टी की सरकार है, वही राज्यों में दूसरी पार्टी की सरकार है। इसलिए आज की परिस्थित में यह वहत ही विचारणीय प्रश्न हो गया है कि केन्द्र ग्रौर राज्यों के संबंधों को फिर से देखा जाए।

आज सबसे बड़ी दुर्भाग्य की बात यह है कि जब भी राज्य सरकार अपनी अधिक से अधिक औटोनामीं की बात करता है या अधिक से अधिक पावर की बात करता है, तो जाने अनजाने में उसका एन्टी सोशियल एलीमेंट कह कर दूसरे रूप में रखा जाता है। इस विवाद में न जाते हुए मैं यह कहना चाहता हूं कि आज तक केन्द्र की शक्ति का यह नमूना है कि हमारे देश के ऊपर 22 हजार करोड़ रुपये का विदेशी कर्जा है। जिस समय अंग्रेज यहां से गए थे, उस समय हमारे ऊपर एक भी पैसा कर्जा नहीं था, लेकिन केन्द्र की शक्ति का नमूना यह है कि हमारे देश के ऊपर 22 हजार करोड़

इपये का कर्जा है। जैसा कि एक प्रश्न के जवाब में बताया गया था कि हमारे देश में एक करोड़ कोग टी बी के रोगी हैं और इतने ही ग्रंघे हैं भीर 185 मिलियन हैक्टेयर जमीन में केवल 37 हैक्टेयर जमीन पर सिंचाई की व्यवस्था हो बाई है। आज हमारा देश सबसे पीछे बला ना रहा है।

उपाध्यक्ष महोदय, जैसा कि अभी आपने बतलाया कि जो पैसा राज्यों को दिया जाता है, वह उसका काम है कि उसको किस प्रकार बांटना है। लेकिन मैं सदन को बतलाना चाहता हूं कि जैसे डिस्ट्रिंट में डिस्ट्रिंग्ट मैजिस्ट्रेट है, उसी प्रकार सेन्ट्रल गवनंमेंट डिस्ट्रिक्ट मैजिस्ट्रेट और राज्य सरकार चपरासी है। राज्य सरकार रिसोर्सेस पैदा करती है, लेकिन उसका लाभ उनका नहीं मिलता है। मैं बिहार प्रान्त से आता हूं। हमारे एक साथी यहां पर अभी उपस्थित नहीं है। वह कार दिन से हल्ला कर रहे हैं कि हमको आदि-बासियों की समस्या के सम्बन्ध में, छोटा नागपुर कमिश्नरी के सम्बन्ध में सदन में मामला रखने दिया जाए लेकिन नहीं रखने दिया जा रहा है। कहा जाता है कि यह स्टेट का मामला है। डिस्टिवट कैसे बनेगा, कहां बनेगा, यह स्टेट का मामला है। मैं पूछना चाहता हूं कि बिहार की छोटा नागपुर कमिदनरी के आदिवासी जो हजारों साल से षीड़ित और दलित हैं उनके बारे में कौन सोचेगा ? वहां खनिज पदार्थ है, धनबाद में स्तिज पदार्थ है। लेकिन उनका पैसा कहां जा रहा है ? उन गरीबों का खनिज पदार्थ शेल में जा रहा है, वहाँ उसका उपयोग होता है। इजारों सालों से उन गरीबों का खून-पसीना चूसाजारहाहै। कहा जाता है कि कमजोर नोगों को प्रायोरिटी दी जाएगी। प्रायोरिटी किसको मिलती हैं ? हमको मालूम है कि

पिछले दो वर्षों में देश की जितनी भी योजनाएं यीं वे सब योजनाएं यह कह करके रोक दी गयीं कि सारा का सारा सीमेंट एशियाड में जा रहा है, स्टेडियम और फ्लाई ओवर बनाने के लिए जा रहा हैं। गांवों में लोगों के पास रहने के लिए घर नहीं हैं।

इमारे देश में 5,76,966 गाँव है। उनमें से आघे से अधिक गांवों में पीने के लिए पानी नहीं है। उन गांवों के लोग गन्दे नदी-नालों का पानी पीते हैं जिसको कि गाय-भैंस पीती हैं। वहां के लोगों का पैसा ले करके आप सेन्ट्रल की स्कीमों पर खर्च करते हैं। आपने 15 सी करोड रुपया खेल-तमाशों पर खर्च कर दिया। इसलिए आप चाहते हैं कि सेन्टर को पावर दी जाए। मेरे जैसा व्यक्ति इसका विरोधी रहेगा ।

अगर डिफेंस का मामला है, देश की रक्षा का सवाल है तो धापको कोई नहीं रोकता है। जब भी आप बजट लेकर आते हैं तभी हम कहते हैं कि डिफेंस पर खर्च होना चाहिए। हम आपको डिफेंस के लिए सबसे अधिक देने की बात करते हैं। हम तो यहां तक कहते हैं कि प्रति वर्ष अप अपने यहां से प्लान में से पांच-छ: सौ करोड़ रुपया जुटाने का काम करें।

जहां तक शोषण का मामला है, आज केन्द्र के द्वारा राज्य सरकारों का शोषण किया जाता है। इसको निश्चित रूप से बन्द करना चाहिए। इसको बंद करने के लिए आपने सरकारिया कमीशन बिठाया है। मैं मंत्री महोदय से जानना चाहुंगा कि सरकारिया कमीशन को किन-किन मुद्दों पर रिपोर्ट देने के लिए आपने कहा है, किन-किन मुद्दों पर फेक्ट्स कलेक्ट करने के लिए कहा है।

आज जो परिस्थिति है वह बहुत ही विषम

बरिस्थित हो गई है। आज हमारी सेन्टर में जो सरकार है अगर वह कांस्टीचूशन के मुताबिक लोकप्रिय सरकार कहलाने का अधिकार रखती है तो उसे अधिक-से-अधिक शासन का विकेन्द्रीकरण करना चाहिए। जितना वह विकेन्द्रीकरण करेगी उतना ही देश के लिए अच्छा होगा।

जब मैं विकेन्द्रीकरण की बात करता हूं तो केन्द्र के द्वारा राज्यों और राज्यों के द्वारा जिलों भीर जिलों के द्वारा गाँवों के विकेन्द्रीकरण की भी मैं बात करता हूं। मैं यह नहीं कहता कि केन्द्र द्वारा राज्यों को पावर दे दी जाए और राज्य सरकारें अपने पास पावर रखकर डिक्टेटर बन जाएं। राज्य सरकार की जो पावर हों उनका डिस्ट्रिक्ट लेवल पर बंटवारा हो, और डिस्ट्रिक्ट लेवल से पावर गांव के यूनिट तक जाएं। यह भी मैं कहने के लिए तैयार नहीं हूं कि जिले पावर पाकर डिक्टेटर बन जाएं। गांव के यूनिट तक पावर का विकेन्द्रीकरण होना चाहिए।

आज एक यहां प्रश्न चला था कि गांवों से कितना पैसा लेते है और गांवों के लिए कितना पैसा खर्च करते हैं ? आप गांवों से बहुत अधिक पैसा लेते हैं लेकिन वह सबका सब पैसा कहां जा रहा है। वह पैसा जा रहा है फाइव स्टार हेटल बनाने में। इस देश में प्रति व्यक्ति वार्षिक औसत आय 1250 रुपये हैं लेकिन इन फाइव स्टार होटल में एक दिन का खर्च 1250 रुपये है। अगर आप वहां जाइये ग्रीर रहिये तो विल बनेगा ; 8 सौ रुपये का । जहां पर आदमी की सलाना पर-कैपिटा इनकम इतनी कम हो वहां पर आप क्या उम्मीद कर सकते हैं। मेरे एक प्रश्न के जवाब में बताया गया था कि 1977 के मुताबिक पर-कैपिटा इनकम सालाना भारत में 160 डालर, चीन में 410 डालर, पाकिस्तान में 200 डालर, अमरीका में 14000

डालर और कुवैत में 20000 डालर है। यहां पर लोगों का जीवन जानवरों से भी बदतर हो रहा है। एक ही पत्तल पर ब्रादमी और कुता भागट रहे हैं। एक ही पानी जानवर और इन्सान पीता है। मध्य प्रदेश में कई जगहों पर आदमी यह जानते हुए भी कि यह पानी पीने के कुछ दिन बाद मेरे शरीर से कीड़े निकलने लगेंगे, वह पानी पीता है। आज यह सोचने का समय आ गया है कि इन चीजों को प्राथमिकता देने की आवश्यकता है या 1500 करोड़ रूपए बेल तमाशे पर खर्च करने की आवश्यकता है। अगाज पावर्स को डी-सेंट्रलाइज करने का समय आ गया है। आज चौखंभा राज्य की आवश्यकत है। केन्द्र में भी शक्ति रहे, राज्य में शक्ति रहे, डिस्ट्रिक्ट और ग्राम-पचायत में भाशक्ति रहे। आज इस गंगा को नीचे से ऊपर की ग्रोर वहाना होगा।

श्री मूलबन्द डागा (पाली) : उल्टी गंगा बहाएंगे ?

श्री रामविलास पासवान: उल्टी ही बहानी पड़ेगी। सीघी गंगा को तो आज तक हमने देख लिया है। इससे कोई फायदा नहीं हो रहा है। ऊपर की गंगा शंकर की जटाओं में कैंद हो गई है। इसलिए उन जटावों से गंगा को निकालकर गांवों की ओर ले जाना होगा। इस देश में गांव को यूनिट मानकर चलिए। अधिक से अधिक पैसा गांवों पर खर्च कीजिए। अधिक से अधिक शक्ति गांवों को दीजिए। आज दुर्भाग्य की बात है कि ग्राम-पंचायतों के चुनाव तक नहीं होते हैं। एक नई पड़ित नामीनेशन की चल पड़ी है।

भी राम प्यारे पनिकाः जनता राज नें च्यादा हुग्रा था।

श्री रामविलास पासवान: जनता राज में नहीं हुआ था। आपको सही जानकारी नहीं है। (व्यवधान)

मैं यह कहता हूं कि ग्राम पंचायत के इलेक्शन में शेड्यूल कास्ट और शेड्यूल कास्ट का रिजर्वेशन कहां है। प्रधान के चुनाव में रिजर्वेशन कहां है। आप किस तरह से गांवों की शक्ति बढ़ाना चाहते हैं?

श्री राम प्यारे पनिका : आंध्रप्रदेश में है।

श्री रामविलास पासवान : आंध्रप्रदेश में है तो वहां पर आपकी सरकार नहीं है।

श्री राम प्यारे पनिकाः जब हमारी सरकार थी तब से था। (व्यवधान)

श्री राम विलास पासवान । उपाध्यक्ष महोदय, मैं सरकार से इतना ही आग्रह करूंगा कि आज इस बात का विवाद किए बगैर कि ट्रेशरी बैचेज का मामला है या अपोजीशन का मामला है, इस ओर ध्यान दिया जाना चाहिए।

MR. DEPUTY SPEAKER: There are still about 15 members to speak. The balance time was 29 minutes. We have already allotted 6 hours for this discussion and they are over. What does this House suggest to me?

SEVERAL HON. MEMBERS: You extend the time by two hours.

MR. DEPUTY SPEAKER: Usually, we do not give more than 4 hours. We have already given 6 hours. I think this would be the last extension.

SHRI R.P. YADAV (Madhopura): Why should you pinpoint? Do not say the last extension.

MR. DEPUTY SPEAKER: There are about ten or fifteen Members. This is the last extension of two hours.

SHRI R P. YADAV: Why should you say the last? Extension is extension.

SHRI SUDHIR GIRI (Contai): Let every Member speak on the subject.

SHRI R.P. YADAV: You just say, it is extended. Why should you say 'last'?

MR. DEPUTY SPEAKER: Why I am saying is, the mover has to reply, the Minister has to intervene, then only the discussion will have any meaning.

SHRI R.P. YADAV: Naturally.

MR. DEPUTY SPEAKER: It is not that we will go on discussing for the whole session. Therefore, you must see that the discussions are complete, the Minister also intervenes and the mover also replies.

SHRI R.P. YADAV: Naturally.

MR. DEPUTY SPEAKER: Therefore, now we will extend by two hours, though generally it is not done. If necessary we will take it up next week.

SHRI R.P. YADAV: But do not say the last extension.

MR. DEPUTY SPEAKER: Now we are extending by two hours.

SHRI MOOL CHAND DAGA: Shri Paswan has said enough.

SHRI RAM VILAS PASWAN: This will be my last point.

MR. DEPUTY SPEAKER: These two hours will be over by 5.30 p.m. today itself.

श्री राम विलास पासवान : मैं अन्त में इतना ही कहना चाहता हं कि बिना इसका ध्यान रखे हुए कि ट्रेशरी बैंचिजं क्या कहते हैं या विरोधी क्या कहते हैं सरकार को यह मान कर चलना चाहिये और कोशिश करनी चाहिये कि सेंटर स्टेट रिलेशंज को गम्भीरता पूर्वक लिया जाए। सरकारिया कमीशन आपने बनाया है और उसके टर्म्ज आफ रोलंस भी आप वाइड रखें और समय उसके लिए आप निर्धारित कर दे और उसके बाद आप भी समय-बद्ध तरीके से जितनी जल्दी हो सके उसकी सिफारिशों पर निर्णय ले ओर अधिक से अधिक पावर्ज राज्यों को दे ताकि दोनों में टक्कराहट की नौबत न आए और दोनों में कन्फ टेशन न हो श्रीर अगर इस तरह की कोई भी स्थिति पैदा होती है तो उसको जल्दी से जल्द दूर किया जाए।

MR. DEPUTY SPEAKER: Shri Ram Pyare Panika. I would request all the Hon. Members not to take more than ten minutes.

SHRI RAM PYARE PANIKA : I will try.

MR. DEPUTY SPEAKER: Seven minutes minimum and ten minutes maximum.

SHRI SUDHIR GIRI: Minimum seven minutes! Maximum ten minutes!

SHRI RAM VILAS PASWAN: Minimum ten minntes.

श्री राम प्यारे पनिका: केन्द्र और राज्तों के सम्बन्धों का प्रश्न बहुत ही अहम प्रश्न है। जब हम इस महत्वपूर्ण विषय पर चर्चा करते हैं तो हमें जब संविधान की रचना हो रही थी उस समय की याद श्राती है। आपको याद होगा कि ड्राफिटंग कमेटी के चेयरमैन डा॰

श्रम्बेदकर तब थे और उन्होंने भी इस समस्या को बहुत जटिल समस्या बताया था। कारण यह है कि हमारे देश में जहां भिन्न-भिन्न भाषायें बोली जाती हैं, वहां भिन्न रीति रिवाज भी हैं, भौगोलिक परिस्थितियां भी भिन्त-भिन्त हैं ओर इतना ही नहीं आर्थिक परिस्थितियां भी सभी राज्यों की भिन्त-भिन्त है। इस जटिल प्रश्न पर तब बड़ी गम्भीरत। से विचार हुआ था और किस तरह से केन्द्र और राज्यों के सम्बन्धों को संविधान में स्थापित किया जाए इसके बारे में बहुत विचार विमर्श के बाद निर्णय लिए गए थे। संविधान में तब तीन मूचियां बनाई गई थी, एक वह सूची जिस पर केवल केन्द्र कानून बना सकता है, दूसरी वह जिस पर राज्य बना सकते हैं और तीसरी वह जिसको समवर्ती मूची कहते हैं और जिस पर राज्य भ्रौर केन्द्र दोनों बना सकते हैं।

1967 तक सविधान लागू होने के बाद इसके बारे में कोई प्रश्न पैदा नहीं हुआ। स्वर्गीय पंडित जबाहरलाल नेहरू का उच्च व्यक्तित्व हमारे बीच मौजूद था, टावरिंग परसनैलिटी उनकी थी और तब कोई टक्राहट की बात पैदा नहीं हुई। इसका एक कारण यह भी था कि तब तक केन्द्र और राज्यों में करीब-करीब एक ही पार्टी का शासन रहा। 1967 के आम चुनाव के बाद यह प्रश्न उठा जब करीब आठ राज्यों में संविद की सरकारें बनी और उन्होंने विभिन्न मांगे रखनी शुरू कर दीं। उसमें से एक महत्वपूर्ण मसला वित्तीय व्यवस्था का था कि इसको किस तरह से सारे राज्यों और केन्द्र के बीच स्थापित किया जाय। सव-प्रथा बंगाल से यह आवाज उठी और घीरे-घीरे सारे राज्यों में फैलती गयी और इस साल जिन दो राज्यों में गैर-कांग्रेसी सरकारें बनीं तब से यह प्रश्न फिर सामने आया है। यह समस्या इसलिये जटिल हो जाती है कि जब तक देश में

एक मज्बूत केन्द्र नहीं होगा तो हमारी सुरक्षा और अखंडता कैसे रहेगी।

माननीय पासवान जी सारी पौलिसी पर चर्चा कर चुके लेकिन क्या यह बात सही नहीं है कि केन्द्र मजबूत होने के कारण ही कृषि का उत्पादन तीन गुना बढ़ा और इंडस्ट्रियल प्रोडक्शन 8 गुना बढ़ा। केन्द्र मजबूत होने की वजह से ही हम चार, पांच लड़ाइयों में विजयी रहे. वैज्ञानिक क्षेत्र में भी बड़ी सफलतायें प्राप्त कीं। तो हम यह नहीं कह सकते कि केन्द्र के मजबूत होने की आवश्यकता नहीं है। निश्चित है कि दोनों का सम्बन्ध ऐसा हो जैसे संविधान में वहा गया है कि िक्षा प्रदेश सरकार का विषय है, सिंचाई भी उन्हीं का विषय है, लेकिन उन नतीजों को हम देखें जो हमारे सामने नहीं है। क्या यह सही नहीं है कि वहत से विषयों के लिये वह दिया है कि केन्द्र देखें, यानि वितरण और प्रोडक्शन से लेकर सदन की कन्सेन्सस बनती जा रही है कि हर बात के लिये केन्द्र को जिम्मेदारी दी जाय। ला एंड मार्डर यद्यपि स्टेट सवजेक्ट है, लेकिन जब भी यहां शांति व्यवस्था पर चर्चा होती है तो सभी सदस्य यह जिम्मेदारी केन्द्र पर डालना चाहते हैं। तो जब सभी बातों के लिये केन्द्रीय सरकार को उत्तरदायी मानते हैं तो हमें विचार करना होगा कि हम किस प्रकार का सेन्टर चाहते हैं। हम वहीं चाहेंगे जो देश की भावना है जो सदस्यौं के माध्यम से प्रतिबिम्बित होती है। तो एक तरफ तो हर जिम्मेदारी के लिये आप केन्द्र को उत्तरदायी समभें और जब प्रश्न आये विभिन्न राज्यो और उनमें विभिन्न पार्टियो की सरकारों का तो अपनी बात करने लगें, यह ठीक नहीं है।

आज जरूरत इस बात की है कि देश में राष्ट्रीय एकता स्थापित करने के लिये केन्द्र को मजबूत होना चाहिये। आज विघटनकारी तत्व जगह-जगह पर उठा रहे हैं। इसके लिये केन्द्र का मजबूत होना नितान्त ग्रावश्यक है। आज बहुत सी अपोजीशन पार्टियां बन रही हैं, कोई घर्म के नाम पर तो कोई भाषा के नाम पर और कोई रीजन का नारा लगा रही है। ऐसे समय में हमें गम्भीरता से सोचना होगा कि ऐसा मजबूत केन्द्र होना आवश्यक है जो इन परिस्थितियों का मुकाबला कर सके और संकट के समय में देश की रात्ट्रीय एकता और सुरक्षा मजबूत बनी रह सके।

बड़ा ही सामयिक निर्णय था जब प्रधान मंत्री ने केन्द्र और राज्यों के सम्बन्धों के बार में सरकारिया कमीशन बनाया। यह जरूर है कि जिस विषय पर चर्चा हो रही है ग्राज उसके लिये मैं प्रस्तावक महोदय को बधाई देता हूं भले ही वह किसी पार्टी के हौ, लेकिन उनको सोचना चाहिये कि आज जो रीजनलिज्म की बातें चल रही है क्या यह उचित है? हम तो निश्चित मंत के हैं कि जहां वित्तीय माधन हों, फाइनेन्स कमीशन बैठता है, यह जरूर है कि उसमें हम कुछ परिवर्तन करें और उसकी ताकत हमारे सेंटर की होनी चाहिये कि कौन क्षेत्र ज्यादा पिछड़ा हुआ है, किसको ज्यादा सहायता को जरूरत है।

ग्रभी आपने कहा कि जो राज्य अधिक कलैंक्शन करते हैं, उनको अधिक सहायता देनी चाहिये। इससे काम नहीं चलेगा। अगर राष्ट्र को पूरा चलना है तो आपको सेड साइड़ डैंबलपमेंट नहीं करना होगा। आपनो अंडमान निकोबार, मध्यप्रदेश और उत्तर प्रदेश के ड्राइवल एरिया को देखना होगा। देश के जो डैंजर्ट एरिया हैं, पहाड़ी क्षेत्र हैं, कोस्टल एरिया हैं, जहां तूफान आते हैं, उसमें उपाध्यक्ष महोदय आपका तमिलनाडु भी है, तो ऐसी जगहों के विकास को कौन देखेगा ? अगर राज्यों को सब कुछ मौंप दिया तो वह अपने-अपने राज्य की बात करेंगे। इसलिये सेंटर के पास पावर होनी चाहिये कि जो क्षेत्र पिछड़ें हुए हैं उनको सहायता देनें का अधिकार केन्द्र को हो। ऐसा न हो कि राज्यों को वित्तीय साधन इकट्ठे करने का अधिकार दे दें ओर उसके खर्च का अधिकार भी उनको दे दें तो इस तरह से देश की एकता खतरे में पड़ सकती है।

देश का संतुलित विकास हो, इसके लिये निश्चित रूप से आधिक पावर केन्द्र के पास होनी चाहियें। हमारे पासवान जी डिफेन्स और एक्सटरनल एफेयर्स को रट्टेन्दन करने की बात कह रहे थे। अभी हम साउथ कोरिया गए थे, हमने देखा कि इलैक्ट्रानिक्स में यहां के लोग कितना आगे बढ़ रहे हैं। इन चीजों को करने के लिये अगर हम स्टेट्स को छोटे-छोटे स्तर पर अधिकार दे देंगे तो काम चलने वाला नहीं है। आज नये सिरे से देश की एकता के लिये और नेशनल इंटेग्रेशन के लिये हमारा केन्द्र बहुत मजबूत होना चाहिये जिसके पास सारी ताकतें होनी चाहिये।

आज हमारे प्रदेश के कांस्टीट्यू शन में बहुत से सवाल उठ रहे है। ला एंड आर्ड र के मामले में, ग्रगर मध्य प्रदेश में घटना हुई, बिहार में मर्ड र हुआ, ट्राइवल्स पर माइनो-रिटीज पर कमजोर तबके पर हमला होता है। तो हमारे सेंटर के पास अधिकार भी जरूरी है कि हम प्रदेश की सरकार को मजबूत करें। ऐसी स्थिति में ये अटोनामी की बात करते हैं, तो कैंसे काम होगा। प्रदेश सरकार कमजोर है, हिरजनों और माइनोरिटीज की रक्षा नहीं कर पा रही है, देश में सब्भाव की भावना उत्पन्न नहीं कर पा रही है तो यह तभी सभव होगा जब केन्द्र के पास अधिकार रहेंगे।

अगर प्रस्ताव की भावना उद्दात्त भावना है तो मैं उनके प्रस्ताव के साथ हं, लेकिन अगर संकुचित भाव से, बंगाल को अधिक रुपया देने के लिये या अधिक अटोनामी देने के लिये वह यह लायें हैं, जैसे याज जो कुछ बंगाल में हो रहा है वहां अन्धे बनाये जा रहे हैं, बिजली की कमी है वहां के इले बिट्र सिटी बोर्ड की क्या हालत है, हम यहां से पैसा देते हैं, मानिटरिंग की व्यवस्था केन्द्र से करते हैं वहां की सरकार मानती नहीं हैं। कोयले की खानों में वहां उत्पादन नहीं हो रहा है, इस तरह की बातों को कौन देखेगा ? केन्द्र के हाथ में स्टेटगवर्नमेंट के काम में इंटरवीन करने की क्षमता होनी चाहिये ताकि देश का उत्पादन ठीक हो सके, ला एंड आर्डर ठीक हो सके, देश की सुरक्षा हो सके। जिस भावना से माननीय सदस्य प्रस्ताव लाये हैं मैं इसका स्वागत करता हूं। इन शब्दों के साथ मैं अपनी सरकार और अपनी प्रधान मंत्री श्रीमती इंदिरा गांधी को धन्यवाद देता हूं कि उन्होंने समय के साथ…

MR. DEPUTY SPEAKER: You are not opposing it because Mr. Amal Datta comes from West Bengal and he has moved the Resolution.

SHRI RAM PYARE PANIKA: I think he will not be opposing it.

SHRI AMAL DATTA: (Diamand Harbour): Sir, everybody has now got to support it because Sarkaria Commission has been constituted.

SHRI RAM PYARE PANIKA: Not due to that.

मैं माननीय रादस्य को घन्यवाद देता हूं कि वह ठीक समय पर इस प्रस्ताव को सदन में लाए हैं। श्राशा है कि गवर्नमेंट की ओर से इस वार फिनांस कमीशन को डायरेक्शन्ज दी

जाएं मी कि जो राज्य कम केन्द्रीय सहायता पाते हैं, उनका विशेष ध्यान रखा जाए। पिछले तीन फिनांस कमीशनों द्वारा उत्तर प्रदेश को केन्द्रीय सहायता बहुत कम मिल्री है। महाराष्ट्र दक्षिण के राज्यों और पंजाब की तुलना में हमारे यहां केन्द्रीय सेवटर में कम योजनाएं लागू की गई हैं। अब सातवीं पंचवर्षीय योजना आ रही है। छठी योजना में हम लोगों को न्याय मिला था । उद्योग मंत्री यहां पर बैठे हैं । इत्तिफाक से वह उस समय प्लानिंग मिनिस्टर थे। हम कृतधन नहीं हो सकते, हम उनके कृतज्ञ हैं।

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मुभी विश्वास है कि श्री चव्हाण की अध्यक्षता मैं जो फिनांस कमीशन बैठा है, वह उत्तर प्रदेश के पिछड़ेपन को दृष्टि में रखेगा, जिसके पिछड़े हुए क्षेत्रों में आठ पहाड़ी मिलें, बंदेलखंड और सारा पूर्वी उत्तर प्रदेश है, जिसकी गरीवी का देखकर पंडित जवाहरलाल नेहरू ने पटेल आयोग बनाया था। मुक्ते उम्मीद है कि फिनांस कमीशन और केन्द्रीय सरकार उन तमाम राज्यों का घ्यान रखेंगे, जो पिछडे हैं, विशेष कठिनाइयों वाले है, जिनमें आदि-वासी ग्रीर डेजटं वाल इलाके हैं।

मैं इस रेजोल्यशन की भावना का समर्थन करता हूं। मैं उम्मीद करता हूं कि चूकि प्रधान मंत्री जी ने इस बारे में एक कमीशन बना दिया है, इसलिए माननीय सदस्य इसको वापम ले लेंगे।

MR. DEPUTY-SPEAKER: Before Shri Era Mohan starts his speech, I request every Hon. Member that he should complete his speech within 10 minutes.

SHRI ERA MOHAN (Coimbatore): Sir it is a very important subject.

I may be given 5 more minutes.

MR. DEPUTY SPEAKER: It is applicable for you also.

\* SHRI ERA MOHAN (Coimbatore) : Mr. Deputy Speaker, Sir, on behalf of my party the Dravida Munnetra Kazahgam, I wish to say a few words on the Resolution of Shri Amal Datta, my CPM colleague, which focuses the attention of the House on the need for improving the Centre-State relations.

The views of DMK on this vital issue are crystal clear. We do not vacillate on this matter. In the first session of this House in 1980, as a new Member of DMK I had the honour and privilege to speak on a similar resolution moved by another CP (M) colleage Mrs. Sushela Gopalan, I had then demanded in no uncertain terms that States should be given powers. We were then in alliance with Indira Congress. My colleague, who is no more now, Shri Sanjay Gandhi did not accept the contentions for more powers to the States. He opposed the resolution of Shrimati Gopalan. That did not prevent me from expressing my party view on this subject. I knew that within a short time the elections to Tamilnadu assembly were scheduled and the DMK and Indira Congress would fight the elections on common platform. Still I spoke in support of the more resolution of Smt. Gopalan and demanded powers to the States. Now I speak in support of the Resolution of Shri Amal Datta which emphasises the need for a fresh approach to the Centre-State relations.

We have discussed this issue any number of times on the floor of this House, outside the House in public platforms and inside the State Legislatures during the past 35 years. But the Central Government has not cared to set in motion the process of implementing suggestions made regard. When Dr. Kalaignar Karunanidhi the Chief Minister of Tamilnadu, not want to confine himself to frequent perp

<sup>\*</sup> English translation of the speech delivered in Tamil.

rations. For the first time in the history of our independent country, he appointed Rajamannar Committee to study the Centre-State relations. This was on 27th May 1971, Justice Chandra Reddy was a Member of this Commission. The prominent educationist Dr. Lakshmanasami Mudaliar was also a Member of this Committee. They studied in great depth this vexing issue from the first days of our Republic. This Report was placed before the Assembly of Tamil Nadu. A resolution was passed by the Tamil Nadu assembly unanimously. Our Chief Minister, Dr. Kalaignar Karunanidhi forwarded Resolution and the Rajamannar Committee Report to our Hon. Prime Minister, Mrs. Indira Gandhi. On receiving the unanimous Resolution of the Tamil Nadu Legislative Assembly along with the Rajamannar Committee Report on Centre-State relations, Mrs. Indira Gandhi, our Hon. Prime Minister expressed her happiness and stated that Rajamannar Committee Report on Centre-State relations is a good precedent for an in-depth study of Centre-State relations. She further added that the Centre and the States will have to discuss about this and come to certain positive conclusions as the first step for a lasting solution. After that the Centre has remained smug about this problem.

But, suddenly the Centre woke up after the meeting of the Four Chief Ministers of Southern States in May 1983. Immediately after this Bangalore conclave, in unprecedented hurry and haste the Centre has constituted the Sarkaria Commission. Before the Southern Chief Minister's Council could come to grip with the problem, the Centre announced the constitution of Sarkaria Commission. We find the process of constituting this Commission still incomplete, even though the announcement was made a few months ago. Recently the name of one Member was announced. When will this be over? When will the Commission give its report ? I have my own doubts.\*\*

According to me it is a question mark.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): I strongly object. He is casting aspersions.

SHRI XAVIER ARAKAL (Ernakulam); His remark should be expunged.

MR. DEPUTY SPEAKER: I will go through the record. Mr. Era Mohan, you come to the next subject.

SHRI ERA MOHAN: It should not be expunged.

PROF. SAIFUDDIN SOZ (Baramulla). We have not heard what is the Hon. Minister's objection. (Interruptions)

MR. DEPUTY SPEAKER: I know the rules. I will go through the record.

Mr. Era Mohan, you avoid casting aspersions on an ex-Judge. He is an ex-Judge.

SHRIP. VENKATASUBBAIAH : He can express any opinion in the Parliament, We have no objection. But a Commission has been constituted headed by former Supreme Court Judge, Mr. Sarkaria. \*\*

He is casting an aspersion on him.

MR. DEPUTY SPEAKER: I will go through the record.

You please avoid that; you come to the next subject.

SHRI ERA MOHAN: This is my view about Justice Sarkaria.

If possible, kindly change him and appoint \*\* as the Chairman of this Commission.

<sup>\*\*</sup> Expunged as ordered by the Chair.

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MR. DEPUTY SPEAKER: Mr. Era Mohan is not a Supreme Court Judge to know about Justice Sarkaria. Mr. Era Mohan, please come to the subject. Why do you go into other things? You have got enough material to speak on the subject of Centre-State relations.

SHRI ERA MOHAN: This is an important issue and that is why I am emphasising this point. I want to clearly say that \*

SHRI P. VENKATASUBBAIAH: Mr. Deputy Speaker, I am sorry that be again says that \*

MR. DEPUTY SPEAKER: Mr. Mohan, why should you make such remarks? Please come to the subject.

SHRI ERA MOHAN: I have to reiterate the importance of this subject.

SHRI P. VENKATASUBBAIAH: He is haunted by the findings of Sarkaria Commission against his Party Government.

SHRI ERA MOHAN: It is all right. On March 20, 1983 the Chief Ministers of of four Southern States met at Bangalore. You see how the Centre has treated this event of national importance. As soon as the meeting was over, the General Secretary of Indira Congress commented that this is an anti-national activity. Which is an antinational activity? Is the meeting of four Southern Chief Ministers an anti-national activity?

MR. DEPUTY SPEAKER: I think you are not wanting to deal with the Resolution. What you are saying is more political.

. . . . . . . . . . . .

SHRI ERA MOHAN: Immediately after that, the Pondicherry Government was dismissed by the Central Government.

Why was it done?

MR. DEPUTY SPEAKER: He is supposed to have a lot of material on the subject. I don't know why he is choosing some points. I thought he would educate the House and that is why I wanted him to speak. He has got enough material on the subject. But I think he is not in his original from today.

SHRI ERA MOHAN: I have illustrated this to emphasise how the Centre is treating the States. I am not attacking anyone. Why should Pondicherry Government be dismissed immediately after the meeting of four Southern Chief Ministers? After the withdrawal of support by Indira Congress M.L.As. D.M.K., Janata Party and C.P.M. formed an alliance and this Coalition staked its claim to form the Ministry. Why did not the Centre allow this Coalition to form the Government? These things are allowed to happen because all the powers are concerntrated in the hands of the The Centre is in a strong position to threaten the States and to make them pay of isance to the Centre. The Centre should divest itself of all unnecessary powers. The powers should be delegated to the States. After all the States have also got elected Governments.

I have to say that the Centre misuses such powers. The project sent by the States are not approved by the Centre and no reason is adduced for such refusal. The Tamil Nadu Government passed the Land Reforms Law and sent it to the signature of the President. The President has not yet given his approval. Many years have passed and still the Bill is lying with the Centre. The President approval was not given for the Land Reform Bill of the West Bet gal Government also. But the West Bengal Government again passed that Bill for the second time and then the President had to give his consent. Why should the Centre put spokes in the proposals of the States?

Similarly, the States are to appear before the Central Planning Commission with

<sup>\*</sup> Expunged as ordered by the Chair.

begging bowls. The Central Planning Commission allocates resources for the States. questions the expenditure and also criticises the States for not maintaining the tempo of After all the Central Planning Commission is not an independent statutory authority to do all these things. There is constitutional provision for the constitution of Finance Commission for the purpose of allocation of resources between the Centre and the States. The Central Planning Commission cannot function as an extra-constitutional authority in this matter. Presently, Shri Y.B. Chavan is the Chairman of the 8th Finance Commission. Only the Finance Commission has the constitutional authority to allocate resources. All the proposals of State Governments should be ved by the Centre. There should be no constraints on the functioning of the State Government.

16.00 hrs.

SHRI CHINTAMANI PANIGRAHI in the Chair]

MR. CHAIRMAN: Please conclude.

SHRI ERA MOHAN: I know that they cannot tolerate it.

The Chief Ministers of the States are to come to Delhi frequently for one thing or the other. Even for minor matters, they rush to Delhi seeking Centre's approval. When our present Minister of Labour, Shri Veerendra Patil was the Chief Minister of Karnataka, he was compelled to say in a sarcastic manner that in course of time the State Government Bhavans may become Embassies of the States, if the Centre-State relations are allowed to continue in this manner.

I would like to stress again that there is imperative need to study afresh the Centre-State relations. The formation of Inter-State Council is a constitutional provision. This Inter-State Council alone can become the bridge between the States and the Centre and also between the States. I request the Hon. Minister of Home Affairs that in order

to strengthen the roots of democracy this. Inter-State Council should be constituted. Unless the States are strong, the Centre cannot be strong. With these words I conclude my speech. Sir, the Centre is the body and the States are nerves. If the nerves are not strong, the body strong.

SHRI XAVIER ARAKAL: This resolution seems to amend the constitution mainly for two reasons (a) the emerging pattern of different linguistic and (b) ethnic The emerging pattern of these two groups. socio-economic patterns have prompted our Hon Member, Mr. Datta to come forward with a resolution to move for an amendment of the Constitution. If you break down the resolution into further groups, he says, this has necessitated the restructuring of the financial and other relations. In other words, the resolution is aiming at financial and other relations. We have to know what is meant by financial relations. But the most ambiguous and evasive expression is 'other relations'. He has not specified what are the other relations This is a very enigmatic, undiplomatic but political expression used by the Hon. Member. In his opening remarks he has not systematically explained what he has meant by 'other relations'.

AMAL DATTA (Diamond SHRI Harbour): I have explained speech.

SHRI XAVIER ARAKAL : Sir, I am going through the Resolution He wants us to pass this Resolution. That is what the Hon. Member has said. Nowhere, Sir, he has stated the reasons. That is rather puzzling us.

Pandit Jawaharlal Nehru, in the formative period of our Constitution, posed a question. I quote:

> "How shall we promote the unity of India and yet preserve the rich diversity of our inheritance."

So also Sir B.N. Rau, such an eminent Jurist of world fame expressed the follo-

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wing in these words considering the facts and the atmosphere then:

> "One of the most difficult problems in framing of India's Constitution will be to satisfy the demand for linguistic and other like demands."

The Constitution has provided in various Articles such as provision for reservation for various linguistic as well ethics groups for their growth. Sir, the very Premable of our Constitution says:

> "We, the people of India, having solemniy resolved to constitute . India into a Sovereign, Socialist, Secular Democratic Republic..."

That means practically everything is included in this. It means providing equity, equality etc. to various linguistic as well as Our Constitution is great ethnic groups. document-a sacred document. The founding fathers of our Constitution, in their wisdom, have provided sufficient protection in this matter.

Regarding financial aspects which my Hon, friend has in very great detail dealt with in his speech, that is also well taken care of in Part XII of our Constitution. We have classified this into four categories as follows:

- "(i) Allocation of taxing power and distribution of tax receipts;
  - (ii) Power of Union, particularly, to make grants-in-aid;
- borrowing; regulating (iii) Articles and
- providing for provisions (iv) the Finance Commission."

These four categories of financial powers mean practically everything. The dispute arises for the due share of these financial resources by the States as well as by the Centre. In this matter, well, the argument is taken out by the appointment of the present Commission. I do not want to go into it in detail. What else remains in this Resolution? Practically, there is no substance in this. So, so far as the financial relations are concerned, this is a matter which need not be gone into in detail in This is a matter which the House may debate. As regards the other part of his Resolution, the mover has pointed out 'other relations'. It is very difficult to define what is meant by other relations'?

The problem of the States is in regard to their inability to meet the various My demands. Hon. friend said it should not have the power. What kind of power should the States have and what kind of power the Centre should not have? In a country like ours, we require a " strong and healthy centre. Unless there is a strong and heathy centre, we may not be able to solve the various problems faced by the States such financial or otherwise of the various States and the people of this country. Our Prime Minister herself has very strongly said that we believe in a healthy and strong Centre and equally in a healthy State. This is the philosophy of our Government. And this is the stand of our party. We want to have a healthy and strong State and the Centre. A weak State may not be able to meet the demads of its own people. And a weak Centre may not be helpful to cope with the vicissitudes, the difficulties or the problems of this nation. At the same, the Centre will not be able to help the entire diversity of the nation. Therefore, my submission is As has been said by our beloved Prime Minister, we believe in a strong and a healty Centre and the State. Therefore, the argument put forward by my Hon. friend is invalided by this fact alone. Therefore, Sir, may I ask him to withdraw this Resolution and support the stand of our beloved Prime Minister? Thank you, Sir.

श्री शिव कुमार सिंह ठाकुर (खंडवा) : इस प्रस्ताव की भावना की में कद्र करता हूं परन्तु मुफ्ते ऐसा लगता है कि यह प्रस्ताव केवल राजनीतिक रूप से केन्द्र पर प्रहार करने के लिए लाया गया है। इसलिए मैं इसका विरोध करता हूं।

Centre-State

भारत बहुत बड़ा देश है जहां विभिन्न भाषा भाषी लोग हैं, जहां अथाह सम्पत्ति है और इतने बड़े देश को शासित करना ग्रपने आपमें बहुत बड़ी समस्या है। मुस्लिम देशों में आए दिन उथल पुथल होती रहती है और कोई निश्चितता नहीं रहती है कि कौन सी सरकार रहेगी. कौन सी सरकार शासन करेगी। परन्तु आज हमारे देश के प्रति दूसरे लोगों के मन में एक ईर्ष्या की भावना पैदा हो गई है और उनको आश्चर्य भी होता है कि मारत जैसे बड़े देश में प्रजातंत्र कैसे फैल रहा है, फूल रहा है। जो भी जनादेश होता है वह पार्टी शासन करती है। भारतीय संस्कृत, भारती सामाजिक •मबस्था और हमारा गौरवमय इतिहास हमेशा अक्षुण्ण बने रहे हैं और मजबूत केन्द्र की वजह से हमारे देश ने काफी प्रगति की है फिर चाहे बह औद्योगिक प्रगति हो, कृषि के क्षीत्र में श्रगति हो या साई टिस्टों द्वारा देश में वैज्ञानिक कात्र में जो काम किया गया है, उसकी प्रगति हो । ये सब चीजें एक मजबूत केन्द्र के अन्दर ही सम्भव हो सकती है। हम कल्पना करें अशर राज्यों को स्वायत्तता दे दी जाए तो क्या होगा ? अलग-अलग राज्यों में अलग-अलग चीजें पैदा होती है। असम में चाय बहुतायत म पैदा होती है। गुजरात में तेल काफी होता है। इनके मूल्य किस ढंग से निर्धारित होंगे अगर केन्द्र का उन पर नियंत्रण न हो और कैसे उनमें सामंजस्य स्थापित किया जा सकेगा। यह कदापि सम्भव नहीं है। सारे प्रदेश अपनी-ग्रपनी कीमतों को लेने के लिये लड़ने लगेंगे और एक ग्रराजकता की स्थिति विश्व में पैदा होगी।

सभापति जी, संविधान निर्मातास्रों ने स्टेट सेन्ट्ल ग्रौर कनकरेंट लिस्ट काफी सोच विचार के बाद बनायी है। जहां राज्य शासन का ला एण्ड आर्डर के अधिकार दिये गये हैं वहीं बहुत सी जो आम आवश्यकता की चीजें हैं उनके मृल्यों को नियंत्रित करने के लिये केन्द्र को अधिकार दिये गये है। सेनाभ्रों के नियंत्रण, ऐक्सटर्नल एफीयर्स में केन्द्र को अधिकार दिये गये हैं। मैं मानता हूं कि बहुत ही कुशलता से महात्मा गांधी, नेहरू जी, लाल बहादुर शास्त्री और श्रीमती इन्दिरा गांधी ने नेतृत्व दिया है और इस देश में अनेकता में एकता के दर्शन होते हैं। यह सवाल अभी उठ रहे हैं, और उसका कारण यह है कि देश में बहुत सी शक्तियां रीजनलिज्म के रूप में उभर रही हैं, और यदि उनको प्रोत्साहन मिला तो देश का जो सामाजिक, सांस्कृतिक गौरवमय इतिहास है और जो देव की प्रगति है वह रूक जायेगी।

मैं जानता हूं कि केन्द्रीय पद का बटवारा ऐसा होना चाहिये ताकि श्रविकसित प्रदेशों को आगे बढ़ने का मौका मिल सके और इसके लिये चव्हाण साहब के नेतृत्व में वित्त श्रायोग काम कर रहा है। मैं समभता हूं कि राज्यों के सामने जो वित्तीय कठिनाइयाँ हैं उन पर विचार करके अविकसित प्रदेशों को आगे बढ़ने का मौका मिलना चाहिये। कभी-कभी असंतुलन की स्थिति भी देखी जाती है प्रदेशों में। जैसे महाराष्ट्र, गुजरात को आपरेटिव के क्षेत्र में बहुत आगे बढ़ गये हैं। देश में जितनी चीनी पैदा हुई उसमे से 40 लाख टन केवल महाराष्ट्र ने पैदा की। वहीं दूसरे प्रदेशों में किसान को आपरेटिव के क्षेत्र में श्रागे नहीं बढ़े। इसमें वहां के लोगों की गलती है जिन्होंने अवसर का

फायदा नहीं उठाया। जो आदमी जागता है और बढ़कर अपनी चीज को लेता है ईमानदारी से वह आगे बढ़ता है। अतः इसमें दोष केन्द्र को नहीं दिया जा सकता है। आज महाराष्ट्र में 8 लाख 57 हजार स्टिडल्स स्पिनिंग मिलें चल रही हैं, जब कि मध्यप्रदेश में केवल 12,500 स्पिंडल्स ही हैं। वहां पर काफी आगे वढ़ने की इस दिशा में गुंजाइश है। ऐसी जो समस्यायें है उनका हल निकाला जाना चाहिये। परन्तु इसका मतलब यह नहीं है कि राज्य शासन अपनी स्वायत्ताता की मांग करे। आज पंजाब में अकाली अपनी मांगों के लिये अशांति का वातावरण पैदा कर रहे हैं। मेरी राय मे ऐसी कोई बात नहीं है कि अकालियों की बात को माना जाय। जो उनकी समस्यायें है, आनन्दपुर साहब प्रस्ताव की बहुत सी बातें केन्द्र ने मान ली है और रावी-व्यास के पानी के बटवारे की बात भी टेबिल पर बैठकर विचार विमशं करके मानी जा सकती है। परन्तु जब विरोधी दल सत्ता में नही होता तभी ऐसी हरकतों होती हैं कि किसी तरह से ग्रशांति का वातावरण बना कर केन्द्र को बदनाम करने का प्रयत्न करते हैं। इससे हमों सावधान रहना चाहिये। हमारे भारत की जो संस्कृति और इतिहास रहा है कहीं ऐसा न हो कि हम उससे भटक जायों और क्षणिक आवेश से देश को वटन से न रोक पायें। मैं यही चाहता हूं कि ...

आज काश्मीर में भी जो रीजनल पार्टियां किसी तरह से जीतकर आई हैं, उनकी घार्मिक भावनाओं को उभार कर, उन्हें भी नजर में रखना होगा। आज देश के सामने संकट है, पाकिस्तान हो, बंगाल हो, श्री लंका हो जहां कि तमिल भाइयों के साथ गड़बड़ियां हो रही हैं, इस विषम परिस्थित में आवश्यक हो जाता है कि केन्द्र बहुत शक्तिशाली हो ग्रीर राज्यों को भी आगे बढ़ने का मौका मिले।

श्रभी विरोधी भाई कई तरह के आरोप हमारे दल पर लगा रहे थे। कुछ सदस्यों ने यह भी कहा कि जब भी केन्द्र नाहता है, किसी भी राज्य शासन को सत्ता से विचित कर देता है संविधान की धारा 356 का उपयोग करके। मैं याद दिलाना चाहता हूं कि जब सन् 1:77 में आप आये तो आपने भी 9 राज्य-विधान सभाओं को भंग किया था। कौनसा ग्रधिकार आपको था?

केन्द्र अगर मज्वूत नहीं हुआ, दिल्ली अगर डोली तो बहुत से राज्य बिखर जायेंगे। इन्हीं शब्दों के साथ मैं पूरे सदन से अनुरोध करता हूं कि ऐसे समय मं, जब हमारा देश औद्योगिक रूप से आगे बढ़ रहा है, हमारे देश का किसान हरित-क्रांति के माध्यम से देश को मजबूत करने में लगा हुआ है, हमारे वैज्ञानिक अपने राष्ट्र का नाम दुनिया में ऊंचा कर रहे है, ऐसे समय में जब कि पड़ोसी देश और दूसरी शक्तियां हमारे देश पर आंख गड़ाये बैठी है, ऐसी विषम स्थिति में हम सबको और भी एकता का परिचय देना चाहिये। इन्हीं शब्दों के साथ विरोधी दल के सदस्य ने जो प्रस्ताव रखा है, मैं उसका विरोध करता हूं।

SHRI SUDHIR GIRI (Contai): Mr. Chairman, we, the people of India, have been marching forward, leaving behind water harmful for our society and assimilating those social systems which are convenient and good for the collective living; and this way, we have been marching forward. But this marching forward is not smooth. In the history of the world, we have found that our society have marched forward but not smoothly. The vested interests, the dominent class of the society, prevent this marching forward; and they do not want that the exploited people, the people who are ruled, should come to power. This has been evident in our Indian history also, but, still, we have found in the history of the world and in our society also that the exploited people, the Centre-State

people who are living below the poverty line, marched forward and won this struggle. The dominent class in our country has been prevailing over the toiling people and this fact was appreciated by the Congress Party before Independence. The resolution which the Congress Party adopted in 1945 may be clear to you all. It says as follows:

"The Federation of India must be a willing Union of its various parts. In order to give the maximum of freedom to the constituent units there may be a minimum list of common and essential federal subject which will apply to all units, and a further optional list of common subjects which may be accepted by such units as desired to do so."

This was the election manifesto of the Congress Party in 1945. Pandit Nehru, the then Congress President, moved a resolution in the Constitutent Assembly.

'Wherein the territories that now comprise British India, the territories that now form the Indian States, and such other parts of India as are outside British India and the States...shall be a Union of them all; and the said territories, whether with their present boundaries or with such others as may be determined by the Constituent Assembly and thereafter according to the law of the Constitution, shall possess and retain the status of autonomous units, together with residuary powers."

But after all this Resolution was passed by the Congress Party itself, we find in our Constitution that the residuary powers have been given to the Centre. But not only this; when the Resolution was adopted to the effect that the major subjects would be given to the States, the major subjects have been taken by the Centre! This is a contradiction. I am pointing out that, why does the Central Government object to the re-arrangement of Centre-State relations? Why does it do so? Because, I feel, the Central Government has been subserving the interests of the monopoly business here. The Central Government has been suserving the interests of the landlord class in India. That is why they are not willing to decentralise power to the people living below.

In the Directive Principles of State: Policy it has been clearly pointed out that... (Interruptions.)

MR. CHAIRMAN: Mr. Giri, from Centre-State relations to landlord and then to capitalists and so on you are extending,

SHRI SUDHIR GIRI! I am not extending.

SHRI AMAL DATTA: Centre is also a landlord.

SHRI SUDHIR GIRI: In the Directive Principles of State Policy enshrined in our Constitution there is a particular provision that decetralisation would be resorted to and even the Preamble was amended to include the word 'socialist' but we find from the activities of the present Government that they are not moving towards socialism; they are not moving towards decentralisation of power but they are concentrating power in their own hands. This is harmful to the society because in world history we have found the more the ruling classes had concentrated power into their hands to dominate over the people, the more the dominated people have weakened and they have ushered in their own freedom.

In this connection I would refer to the Constitution of the U.S.S.R. There also it is a Federal State, the constituent units have been given the right to secede from the Centre. Not only that. Those Republics have been given power to have contacts with foreign powers. They can have contacts or enter into contracts or some other treaty with any other foreign power.

In the American Constitution the residuary power has been given to the States, or the units. In the Swiss Constitution we find

that the federating units have also been given the right to secede. Why shall we not be in a position, or the Central Government shall not be in a position to decentralise part of the States? The States should demand more powers, not to weaken the Centre, but here we refer to the fact that we pump out our blood from the whole body and collect in the face, the face may look beautiful for the time being but ultimately the body will die down. Similarly as the Central Government is trying to concentrate power in their own hands they will have to face the revolutionary trend in the country,

I would point out the harm the Central Government has been doing by not giving assent to different Bills passed by the West Bengal Legislative Assembly and awaiting clearance from the Central Government. In this connection I would particularly refer to the Land Reforms Bill. That Bill was passed two years back but is still awaiting clearance from the Central Government. Why are they not giving assent to this Bill? Because the people owning big chunks of land in our State will be affected. Therefore, I agree with what Comrade Amal Datta has said. I want to add further that the Central Government must not concentrate power in its own hands. The power must be decentralised. This is my request to the Central Government.

Furthermore, the Sarkaria Commission has been appointed, but the terms of reference of the Sarkaria Commission have not yet been clarified. How many Members would constitute the Sarkaria Commission has not yet been mentioned. We want a clearcut reply from the Hon. Minister how many members would constitute the Sarkaria Commission and who are they think, the Sarkaria Commission has been appointed in order to avoid precarious conditions the Prime Minister of India has been facing here. The Sarkaria Commission must go into Centre-State relations in detail. They must gather opinion, collect data from different States and on the basis of those data and opinions given by the States they should proceed further.

In the Constitution there is a provision for the Council of Chief Ministers of States.

But that Council is being avoided by the Prime Minister. This is a lapse on the part of the Central Government. They are not only avoiding this Council but are trying to impose their own will on the States. This is very bad on the part of the Central Government. I therefore, demand and urge upon the Central Government that the Centre-State relations must be re-arranged keeping in view the present political situation and the economic situation which the country is facing today and which is damaging our economy.

SHRI G.L. DOGRA (Jammu): I am grateful to you for calling me to speak. I do not want to deliver a long speech. But I want to say that this is a very delicate issue. The main thing is that some affluent States have been raising certain voices, are talking about Centre-State relations and saying that the formula of raising resources and revenue should be revised. I do not think this Resolution is justified because the Sarkaria Commission has already been appointed. What are the terms of reference and how many members it will have, these are minor things. These things are being clarified.

My friend who has just now spoken, was talking in the name of peasants and workers but was taking inspiration from the USA's Constitution and was saying that according to their Constitution the States have the right to secede. I must say that the people who framed our Constitution, probably, were the best persons produced by the struggle that this country waged against imperialism.

They were stalwarts both in the field of law as well as politics. They were very big persons and irrespective of party affiliations, all the big brains of India \*ere put together and they devised a Constitution for the country. If the Constitution has three Lists, what change they want has not been mentioned by anybody so far. I have not heard at least. Also, nobody has said anything with respect to financial provisions in the Centre-State relationship. One thing I would like to point out that affluent States are crying for having more and more money and they

want to spend it forgetting that they are part of a country where biggest areas of those States themselves are backward and backward people cannot tolerate because you go on spending, you go on expanding the transaction of money, the volume of money goes on expanding and the burden of your development falls on those poor people who are cut off and are away from these centres of development. There are no roads, there is no shelter, there are no hospitals, there are no dispensaries, even agriculture is in the same old way and whatever little they have by way of forests, that is being taken away, the trees are being cut off, forests are being denuded only to meet the requirements of these affluent States, whether in a legitimate manner or in an illegitimate manner. These developed people, these developed States, these developed centres of the country are playing havoc, there are agitations, there is everything. The water comes from those backward areas, they are fighting for it, one State is fighting with another.

The deserts, they say, should be ignored. Certain people say that they produce food-Anybody would have produced grains. foodgrains in these circumstances. If the water goes to some other State, then certain hue and cry is raised. They say, let us change this Centre-State relationship and let us have complete ownership over everything. They want to exploit those people who have been ignored so far, they want to exploit those who have been exploited so far. This is a cry raised by a handful of people. This is one thing. I want to warm these people. If you go on pressurising these people, if you go on ignoring these people who are the poor, who are suffering in every State, particularly in backward States, whether it may be your backward State or it may be my backward State, it may be Himachal, it may be Rajasthan's desert, it may be any place people are not prepared to bear this exploitation any further. You have to be very just in the distribution of your resources. When the Finance Commissions were started, the divisible pool was very small but every Finance Commission has been increasing it day by day and I think probably the present Finance Commission, which is headed by Chavan Sahib, will also increase it. If there is collection with the Centre, if they have resources, then they can distribute it all over the

country. If you deprive the Centre of the resources, what will they divide? If they have nothing left with them, they would not be able to divide it all over the country. The needy will not get its share. Therefore, I say that we have to be very careful. You talk when you are frustrated. When you are defeated on other fronts, you start talking about Centre-State relationship. Out of allergy for the Prime Minister the whole noise is created. When the Opposition people were in the Centre even then it was the same Constitution. Then it was all right. So, the malady is somewhere else. We must have a good administration, we must have a proper administration, we must have just administration, we must have the leadership of all the parties sitting together. the national questions. A weak leader is driven by the mob to a certain slogan and hence those slogans are there. If you think, at any time, that certain slogans are bad, why don't you denounce them, why don't you condemn them, why don't you condemn the activities of those people who want disruption, who want to break this country into pieces? The slogans like this are aiding imperialists who are trying to exploit the people everywhere through their agents.

The whole world is being divided into two lobbies.

There are two lobbies in the worlds—the imperialist lobby, which is dividing the whole world and there is the other lobby, which is anti-imperialist. So, that polarisation is taking place. But those people who are anti-imperialist, they want to oppose our leader and in that they also fall in line with the imperialist lobby. So, we must be very careful about it and we must start thinking in those terms.

This is a very dangerous thing and this can be instrumental for breaking this country. But the Indian people are very very careful. They have seen through the game. They have been deceived so many times and now they know she is the only correct leader. So, even those people who voted against her earlier are now rallying behind her.

Therefore, we are not prepared to accept this Resolution. We are prepared to go by the verdict of the people. Some people want to mislead the people by such slogans. We should not allow this game to be played by them. Therefore, I appeal to the Hon. Menters orrosite not to raise such slogans, especially when a Commission has been Whatever you want to say, you appointed. may say before the Commission and let the Commission come to a particular decision and give a report. This is a very delicate issue. Do not play with it at this juncture when the world itself is on the brink of war. Do not try to weaken the will of the people, the unity of the people. So, I appeal to the Hon. Member not to press this Resolution.

Centre-State

PROF. SAIFUDDIN SOZ: Mr Chairman, Sir, perhaps it would be difficult to agree with the wording of the Resolution, but the spirit is all right. I do not think it is a question of allocation of financial resources only. It has been made into a political question. Personally speaking, I was always impressed by the philosophy of Jawaharlal Nehru, who believed in unity in diversitv.

It is very unfortunate we all the time talk of the Centre and the States. The word "Centre" as such is a misnomer; it should be union and not the Centre After all, the Constitution has decided all the issues and we have to go by the letter and the spirit of the Constitution. Our Constitution is unitary and federal; it is the federating States that make the union. Therefore, there should be no conflict. But of late, people have imported a lot of politics into this question. Some people, who are basically more loyal than the king, feel that the Centre has to be very strong. While they say that, they should not simultaneously feel that the States should be weak. Of course, when they talk about it, they should say that the States have also to be very strong.

The Centre should be strong if we have to bring about the unity and integrity of the country. There can be no permission for fissiparous tendencies, there can be no question of secession. Somebody was suggesting-I could not catch him-that the States will have the autonomy, or the States will have, what you call, the authority to secede. That is not possible. If we go by the Constitution of India, there can be no question of secession, no question of fissiparous tendencies, no question of doing anything against the integrity of the country. If we agree on that, then we can have a strong Centre and simultaneously, we can have strong States.

The Resolution says that because of these linguistic and ethnic groups, there is consequential development, that there will be distinct political entities in the body politic of our country that necessitates the restructuring of finance and other things. I do not personally feel that there is need for restructuring relations, but there is need for higher re-thinking on this issue. We must stress that our Centre should be strong, but we must also say that in the regions there are people have regional aspirations. When Shri N.T. Rama Rao went to the polls, people voted him to power and he started doing things in his own style. Now, he may have a style of his own, he may not see eye to eye with the people at Delhi or any other State, but we cannot cast aspersions on him. I believe he is as much patriotic as anybody from the Rulling Congress at the Centre. Morally, because some other party has come to power in a State does not mean Centre has become weak. Similarly, it may be Punjab, it may be Jammu & Kashmir State, it may be Tamil Nadu, it may be Andhra Pradesh, everywhere people have responded to regional aspirations. Even if a different party forms the Government there, that does not necessarily mean that the Centre will be weakened by that. But there is something radically wrong in the actual, rather practical relations between the Centre and the Something goes away not because States. the Constitution is defective, not because there is a policy decision, but because some people want to make hay while the sun shines. They want to be more loyal than the King. I will take one or two examples from my State. The Indian Constitution has made a provision under Article 370 for special States to J & K State. Some people who do not care for the integrity of the country, some people who want to play to

the gallery, some people who are all the time eager to be more loyal than the king have all the time been trying to erode Article 370 and some erosion has already taken place. But as of now the National Conference Government is not prepared to allow any further erosion in Article 370. After all, it is a Constitution which has permitted them to have a bridge between that State and the Union Government. If the bridge is weakened, than it is a question of weakening the relations.

Centre-State

Recently we have heard that some people raised some voices from Congress I only a couple of days before while the discussions on some other problems were taking place and they mentioned that the Jammu & Kashmir State does not allow the transfer of Chief Justice of that State. The point is simple. I am not raising that issue fully. Of course, that is linked with today's problem. The Jammu and Kashmir High Court is governed by the Constitution of the Jammu and Kashmir State, whereas all High Courts in this great country are governed by the Constitution of India. That is a fundamental difference. Therefore, if anybody is advising the Government of andia, if anybody is thinking that it is possible to effect the transfer of the Chief Justice of Jammu and Kashmir along with other Chief Justices. he is wrong. It will be detrimental to the provisions of the Indian Constitutions, it will also be detrimental to the provisions of Jammu and Kashmir Constitution and therefore, these things will lead to bickerings. These things should not be allowed. There are some other points.

SHRI M. RAM GOPAL REDDY (Nizamabad): One word, Sir. The Chief Minister has already agreed to the transfer of Chief Justice

#### (Interruptions)

PROF. SAIFUDDIN SOZ: Maybe he knows the latest position. But I was telling what is the constitutional position on that issue. If he has agreed, I do not know that.

So, about the Centre-State relation. I say that sometimes some people mide deliberate atempts to weaken them. For instance, I tell you there is a programme for rural development known as Desert Development Programme. It has been started for all such areas-desert prone areas-of the country and it was allowed in 1978-79 for Ladakh region. Ladakh has two districts-Leh and Kargil. All of a sudden, in 1982 without any rhyme or reason, it was withdrawn from Kargil district except Zanskar. Therefore, people have been raising voices and imputing motives. It has been explained to the Central Government also. But no action has been taken. The justification by the so-called task force has been that the Zanskar area gets lesser rainfall. I think, there is no figure with the Meterological Department indicating rainfall in Zanskar. least, the figure is not available from 1947 to till date. Therefore, an atmosphere of bickering was created by some persons at different times. The Prime Minister may not even be aware of what is happening in certain Ministries.

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I was stressing one point. If it is the integrity of the country, we must be solidly behind anybody-who is at the belin of affairs at the Centre. When it is the integrity of the country, we must be solidly behind our leaders. But if it is the question of answering or responding to the genuine aspirations of some regions, we must respond to those aspirations because that will make the country great and there will be cohesiveness in the whole relationship.

MR. CHAIRMAN: The debate to conclude by 5.29 p.m. and the Minister will intervene at 5 p.m. mover of the resolution have also the right of reply Therefore, I will accommodate only one speaker, Mr. Namgyal. You should take only two or three minutes.

SHRI GIRDHARI LAL VYAS (Bhilwara): Why not others? You can extend the time. It is not necessary that the Minister should reply today.

MR. CHAIRMAN: It has been alreay agreed.

SHRI MOOL CHAND DAGA (Pali):
An assurance has been given that those who want to participate in the discussion will be given a chance. You can extend the time This is a very important resolution.

MR. CHAIRMAN: If the House agrees, it can be extended. But already 8-hours have been taken by this resolution. There is a half-an-hour discussion at 5-30 p.m.

SHRI ABDUL RASHID KABULI (Srinagar): You can keep this pending. This is a very important subject.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): This only thing is that it has been the practice in this august House that we stick to the time schedule as far as possible. In this case, the time allotted has been exceeded by nearly more than 1-1/2 times. Therefore, it is exclusively the wish of the House. I do not want to come in the way, if the House wants to decide. But at the same time, we should set healthy traditions that we stick to the time schedule. Now that 1-1/2 times of the time allotted. I would request the Hon. Members to try to contain it.

(Interruptions)

I am not coming in the way. It is for the House to decide. But in future, it will be very difficult to contain any Hon. Member to the time-limit. Therefore, keeping in view the traditions of the House, my request is that it should be concluded by 5-30 p.m.

MR. CHAIRMAN: Let us conclude by 5-29 P.M.

SHRI GIRDHARI LAL VYAS: Sir, the Minister has agreed.

MR. CHAIRMAN: We continue upto 5.29 P.M. Let us see then.

SHRI GIRDHRI LAL VYAS: You decide it now.

MR. CHAIRMAN: Let us see if we can adjust.

SHRI NAMGYAL: 2 minutes. I will try to accommodate as many members as possible.

श्री बूटा सिंह: यह तो काश्मीरी प्लाव बनता जा रहा है। पहले डोगरा साहब, फिर सोज्साहब, फिर नामग्याल साहब।

श्री अब्दुल रशीद काबुली: ग्रभी तो मुफ्ते बोलना है।

श्री पी. नामग्याल (लहाख): मैं इस रेजोल्यूशन की मुखालिफत करता हं। मुल्क में हुई स्टेट्स में कुछ रिजनल पार्टीज पावर में है मिसाल के तौर पर वैस्ट बंगाल में सी.पी.एम. की सरकार आंद्रा में तेलगू देशम की सरकार, काश्मीर में नेशनल कान्फ्रीय और इस तरह से वई राज्यों में कुछ मिली जुली सरकारें बनी है, पावर में आई हैं। ग्रभी साज साहब ने फरमाया कि उनकी कुछ रिजनल एस्पीरेशंज है। समभा में नहीं आता है कि वे क्या है? लेकिन एक जीज मैं अर्ज करना चाहता हूं। ये जो पार्टियां कुछ पेरो नियल इश्ज को लेकर, रिजन के नाम पर, मजहब के नाम पर जात के नाम पर, पावर में आई हैं उनके रिजनल एस्पीरेशंज यही हो सकते है कि जिस कम्युनल बेसिस पर वे पावर में आई हैं उनको और ज्यादा हवा दी जाए और उनको उन्हीं लाइ स पर चलने की छट रहे। यह चीज नहीं हो सँकती है। ये पार्टियां कोई नेशनल प्रोग्रोम

लेकर पावर में नहीं आई है। ऐसी बात अगर

होती, नेशनल इंटेग्रेशन के इसू को लेकर था कम्युनल हामंनी की बात को लेकर पावर में आती तो अच्छी बात होती। लेकिन बदिकस्मती से ऐसा नहीं है। लिहाजा यह शोर मचाया जा रहा है कि रिजनल इंटरस्टेट्स को हासिल करने के लिए इससे सेन्टर स्टेट के मसले को हवा दी जाए। यह बहुत ही खतरनाक नारा उठ रहा है। अभी-अभी मेरे दोस्त सोज साहब ने चीफ जस्टिस की ट्रांस्फर का मसला उठाया है। यह बहुत अफसोस की बात है। आज के अखबारों में आया है कि जम्मू काश्मीर के ला मिनिस्टर ने स्टेट असैम्बली में स्टेटमेंट दिया है कि सेंटर नहीं चाहता कि किसी काश्मीरी मुस्लिम को ऊंचे ओहदे पर लाया जाए। यह बात रिक्मंडएबल हैं…

PROF. SAIFUDDIN SOZ: I am not responsible for what the Minister said there.

SHRI P. NAMGYAL: Why not?

PROF. SAIFUDDIN SOZ: You refer to my speech.

श्री पी. नामग्याल : बाहर कही हुई बात नहीं है, बल्क असैम्बली में कही हुई बात है। श्राप देखे कि जम्मू काश्मीर को श्राटिकल 370 में कुछ स्पेशल स्टेटस दिया गया है। इसमें कोई शक नहीं है। लेकिन इसका मतलब यह नहीं है कि सेंटर उनको ट्रांस्फर नहीं कर सकता है। जम्मू काश्मीर कांस्टीट्यूशन एपलीकेशन टुजे एण्ड के एमेंड-मेंट आर्डर 1960 के तहत आर्टिकल 222 श्राफ दी कांस्टीट्यूशन आफ इण्डिया बनाया है में यह साफ कहा गया है कि जो भी ऐसी ट्रांस्फर्स होंगी वे जम्मू काश्मीर के गवर्नर के साथ

कंसल्ट करके की जा सकती हैं। बीर सेन्टर एमपावर्ड है ट्रांसफर करने के लिये। और इसी तरह आर्टिकल 96 जम्मू काक्बीर के कांस्टी-ट्यूशन में भी साफ है। इससे पहले भी वहां पर जस्टिस मुर्तजा फजल अली भीर बस्टिस अन्सारी भी रहे हैं...

17 hrs.

MR. CHAIRMAN. Already the Chief Minister has agreed.

श्री पी. नामग्याल: सेन्टर स्टेट रिलेशन का बहुत बड़ा मसला श्रा गया है इसलिये यह मसला साफ होना चाहिये और सेन्ट्रल वर्वनमेंट को साफ कर देना चाहिये। एक देश में दो हुकूमतें नहीं चल सकती हैं। पहले भी प्रीसी-डेंट्स हैं कि बाहर के जजेज वहां रहे हैं। लेकिन कल वहां की असेम्बली में ला मिनिस्टर ने ऐसी बातें कहीं हैं जो रिक्मंडएबल हैं।

तो जहां तक सेन्टर स्टेट के रिलेशन हैं, श्राटिकल 370 जो मैंने कहा यह ठीक हैं। जम्मू काश्मीर के लोगों के फायदे के लिये बनाया गया था। लेकिन अब मुफे ऐसा लग रहा है क्योंकि हाल ही में लहाख के लिये शेड्यूल्ड ट्राइब का स्टेटमेंट दिया गया है। काश्मीर गवर्नमेंट की रिकान्डेशन पर सेन्ट्रल गवनेमेंट ने मान लिया था। लेकिन श्रव स्टेट वाले कहते हैं कि हम नहीं मानेंगे। क्योंकि शेड्यूल्ड ट्राइब का ऐसा मसला है कि बैकवर्ड एरिया को श्रावे बढ़ाने का स्टेप है। लेकिन अगर ग्राटिकल 370 हमारे ड वलपमेंट के काम में आड़ आता है तो उसकी क्या जरूरत है?

(Interruptions)\*\*

MR. CHAIRMAN: Do not record what he says.

Centre-State

(Interruptions)\*\*

श्री अब्दुल रशीद काबुली: मेरा पाइंट आफ आर्डर है। माननीय सदस्य आर्टिकल 370 के बारे में कह रहे हैं। जैसा हमने कहा है वह ग्राटिकल एक ब्रिज है, स्टेट ग्रीर सेन्टर के बीच में, और कांग्रेस की लीडरशिप खुद कमिटेड है कि वह आर्टिकल बना रहे। मैं पूछना चाहता हूं कि क्या मुअज्जि मैम्बर उस आर्टिकल को खत्म करना चाहते हैं?

Does he want that this article should be repealed? That is the question I want to ask.

श्री पी. नामग्याल: मैं जवाव दे रहा हूं, आप बैठिये। मैंने पहले भी कहा, क्यों कि ग्रापने कहा वहाँ के लोगों के फायदे के लिये हैं। तो मैं काबुली साहब से पूछना चाहता हूं कि अगर यह आर्टिकल हमारी तरक्की के रास्ते में आता हो तो क्या आप चाहते हैं कि ऐसा आर्टिकल होना चाहिये जिससे हमें ज्यादा फायदा न मिले?

prof. SAIF-UD-DIN SOZ; On a point of order, Mr. Namgyal has misquoted article 222 of the Indian Constitution. Under that Constitution also, the Government of India has to have consultations with the Governor and the Governor has no position to take any decision without consulting the State Government. That is the position. He is not correctly interpreting article 222 of the Indian Constitution.

श्री पी. नामग्याल : कंसल्टेशन का मतलब कंसेसन्स नहीं है। मैं यही कह रहा था कि कोई भी जो हमारे कांस्टीट्यूशन में आर्टिकल हो वह अगर हमारी गरीबी दूर करने के रास्ते में आता हो इसलिये मैं जानना चाहता हूं कि हमारे फायदे में हो सकता है ? जहां तक सेंटर स्टेट रिलेशन हैं, जो अच्छी स्टेट हैं, मिसाल के तौर पर पंजाब स्टेट है, तकरीबन सारे देश को वह फीड करते हैं और हमारी काश्मीर स्टेट को देख लीजिये, वह हमेशा भीख मांगते फिरते ही हैं...

SHRI ABDUL RASHID KABULI: This is unparliamentary Bheek Mangta Hai'. He should withdraw it.....

#### (Interruptions)

MR. CHAIRMAN: The Member cannot be interrupted like this. Don't behave like this.

SHRI ABDUL RASHID KABULI: We know how to behave. We know the Rules.

MR. CHAIRMAN: Please resume your seat. When the Chair is on its legs, a member should not stand. Please resume your seat.....

#### (Interruptions)

MR. CHAIMAN: This is Parliamennt of India. Please observe decency.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): Though the word is not unparliamentary, I would only request the Hon. Member to substitute that by a better word.

MR CHAIRMAN: I shall look into it. If it is unparliamentary, I will expunge it.

श्री पी. नामग्याल: माननीय सभापति महोदय, मैं यह कह रहा था कि ड फिशियेंट सटेट है।

## (व्यवधान)

श्री राजनाथ सोनकर शास्त्री (सैदपुर): सभापति महोदय, मेरा प्वाइन्ट आफ म्रार्डर है। हम लोग हस्तक्षोप नहीं करते, बात चल रही थी, बहस बहुत ग्रच्छी चल रही थी, इसमें कोई सन्देह नहीं, लेकिन जहां एक ग्रोर कहा जाता है कि काइमीरी भीख मांगते हैं ...

## (व्यवधान)

MR CHARMAN: I shall look into the records and remove if there is anything unparliamentary.

श्री राजनाथ सोनकर शास्त्री: क्या कहा उन्होंने ? फिर इनको इस पर डांटा जा रहा है कि यह हिन्दुस्तान की पालियामेंट है।

## (व्यवधान)

श्री राजनाथ सोनकर शास्त्री: इसका मतलब यह है कि आप बात भी नहीं करने देंगे ?

## (व्यवधान)

श्री राजनाथ सोनकर शास्त्री : जो अन-पार्लियामेंटरी है, उसको निकाल दिया जाये।

MR, CHAIRMAN: I appeal to you. I told you that I will look into the proceedings.

श्री राजनाथ सोनकर शास्त्री: कम-से-कम एक व्यक्ति को इतना तो सोचना ही चाहिये कि हम क्या कह रहे हैं। पूरे प्रान्त हमारे हैं।

श्री पी नामग्याल : जो कुछ मैं कह रहा हूं, मुक्ते सब पता है, भ्रापको सिखाने की जरूरत नहीं है।

श्री राजनाथ सोनकर ज्ञास्त्री: यह अभी भी कह रहे हैं कि आपको सिखाने की जरूरत नहीं है। मैं सब सीखा हुआ हूं। इन्होंने कितना सीखा है, यह बतायें।

#### (व्यवधान)

MR. CHAIRMAN: I shall look into the records. Mr. Namgyal you will please coclude now.

श्री पी नामग्याल : सभापति महोदय, मैं यह कह रहा था कि जहां हमारे मुल्क में पंजाब जैसी सरप्लस स्टेट्स हैं, वहां बहुत सी डे फिसिट स्टेट्स भी हैं। सेंटर के पास ज्यादा पावर होना जरूरी है, ताकि फिनासिज को सरप्लस सटेट्स ग्रीर डे फिसिट सटेट्स में सही ढ़ंग से डिस्ट्रीव्यूट किया जा सके । कुछ लोग, खासकर वे लोग जिनके यहाँ विरोघी दलों की सरकार बनी हुई हैं, रोज-रोज सेंटर-स्टेट रिलेशन्ज की बात करते हैं। यह कहना दुरुस्त नहीं है कि स्टेट्स के पास ज्यादा पावर होनी चाहिए और सेंटर के पास नहीं होनी चाहिए। इससे तो मुल्क बिल्कुल केओस से भर जाएगा और तरक्की नहीं कर सकेगा। सोंटर के पास पावर होना जरूरी है। मौजूदा सिस्टम को बदस्तूर जारी रखना चाहिए।

इन शब्दों के साथ मैं इस रेजोल्यूशन की पुरजोर, शिद्दत के साथ, मुखालिफत करता MR. CHAIRMAN: Let us conclude by 5.29 p.m.

SHRI GIRDHARI LAL VYAS: Sir, the Minister has agreed.

MR. CHAIRMAN: We continue upto 5.20 p. m. Let us see then.

SHRI GIRDHARI LAL VYAS: You decide it now.

MR. CHAIRMAN: Let us see if we can adjust.

SHRIP, NAMGYAL: I will try to accommodate as many members as possible.

श्री बूटा सिंह: यह तो कश्मीरी प्लाव बनना जा रहा है। पहले डोगरा साहब, फिर सोज साहब, फिर नामग्याल साहब।

श्री अब्दुल रशीद काबुली: अभी तो मुफे बोलना है।

شری بی نام گیال (لداخ) ، ین اس پیرولوش کی خافت

ار تا بون - ملک میں کئی اسٹیش میں کچر رحمل باریخ

ا ورمی ہیں - شال کے طور ولسٹ بنگال ہی سی ا

ای ایم سرکار آ ندھواسی تیلنگو دیشم کی براجیوں میں کچھ

نیشن کالفرنیس اوراس طرح سے کئی راجیوں میں کچھ

ملی جلی سرکاری بنی ہیں - با ورمی آئی ہیں - ابھی سود

ماور نے ویا یا کہ انکی کچھ رسخیل ایسیسی راست خر

میں عوش کرناچا صنا ہوں یہ جو بارٹیاں کچھ ہروگیسل

اشور کولیکر رہے نے نام بر مذھب کے نام بر ذات کے

مام بریا ورمی آئی ہیں ایک رکھیل ایسی رب نزیمی کے

انگولور زیادہ ہوا دی جائے اور انکوانہیں لائنز سر

ہوسکتے ہی کہ جس کیونل سیسی بردہ یا ورثی آئی ہیں

انگولور زیادہ ہوا دی جائے اور انکوانہیں لائنز سر

ہوسکتے ہی کہ جس کیونل سیسی بردہ یا ورثی آئی ہیں

انگولور زیادہ ہوا دی جائے اور انکوانہیں لائنز سر

انگولور زیادہ ہوا دی جائے اور انکوانہیں لائنز سر

PROF. SAIFUDDIN SOZ: I am not responsible for what the Minister said there.

SHRI P. NAMGYAL: Why not?

PROF. SAIFUDDIN SOZ: You refer to my speech.

شرى بى - ناليال - بابركى بوبى بات بس م بلكم اسمى من كى بوبى بات مي - آب ريجيس گرفتون كشير كوارگا در سي كي اس شراس ماسطال به بس م كرس كوفی انكوفران فرنس كرس تا ميه جون كشير كال شي حوشن انكوفران فرنس كرس تا ميه جون كشير كال شي حوشن ابليكيشن فوج ايد كالهند سند آردر الله كا قت آراي و ه جون كون كال شي جون آب الشي المسافر من بايا مي من برها ف كوارك ايد كار ايس فرانسفرى بون كى و ه جون كون خري كور فري ساه المتحف لمولك مى مى مى ما فرسس المساوى كار ايد و بان برهسش مرتفى فضل على اورسي المساوى كار اي و بان برهسش مرتفى فضل على اورسيس المساوى كار در بي و بان برهسش مرتفى فضل على اورسيس المساوى كار در بي و بان برهسش مرتفى R. CHAIRMAN: Already the Chief ter has agreed.

شری بی نام گیال : سینراسشی ربیبین تا بهت طرام کید آگیا ہے ۔ اسلیع بیمسئلہ صاف ہونا چاہئے اورسینرل کورٹیط کوصاف کردینا چاہیے ۔ ایک دلیش میں دو تکومتیں نہیں جبل سکیس میں ۔ پہلے ہی برلیسی ڈیٹش ہیں کہ باہرے جی دواں وہے ہیں ۔ لیکن کل دیاں کی اسعبلی میں لا مشارے ایسی باتی کھی ہیں جو کڈیٹر ہم ایسل میں ا

قوم ال تك سير السيط كر المين مي أرسك الده مي مرس أرسك المائد مي مرس في المرسيط السيط المرس المرس في ا

(Interruptions)\*\*

MR. CHAIRMAN: Do not record what he says.

(Interruptions)\*\*

شرى عدا فرشيد كابلى: مرا إداش آف آر در ملي ملي سرمي ارتيل ٢٠٠ ك بار مي بين كهر به بين جيسا م في كاب وه آر شيل ايك برق م استيت اور بنشر كي بين بور وه آر شيل ايك برق م استيت اور بنشر كي بين و و ارتيك بارس اوركا نگريس كى دو آر شيك بارس مي ده آر شيك بارس مي ده آر شيك كوفتم مرا مي دم بوجينا جا بها بول كه كيا معزز عمراس آر شيك كوفتم مرا جا بين مي دم ارتيك كوفتم مرا جا بين مي د

Does he want that this article should be repealed? That is the question I want to ask.

شرى بى الكالى: بى جراب دے دا ہوں آب بينے بى في بينے بى كہاكيونك آپ في كها و إلى كے لوگوں كے فائد لے كى ليے سے مقد تو مى كابلى صاحب سے يوجينا جا ہا ہوں كہ اكر يہ آرائيكل سارى ترق كے راستے مي آتا ہو تو گيا آپ جا ہے ہى كہ ايسا آرائيكل ہونا جا ہے جس سے ہيں زيادہ فائدہ دسلے ؟

PROF. SAIFUDDIN SOZ: On a point of order. Mr. Namgyal has misquoted article 222 of the Indian Constitution. Under that Constitution also, the Government of India has to have consultations with the Governor and the Governor has no position to take any decision without consulting the State Government. That is the position. He is not correctly interpreting article 222 of the Indian Constitution.

شری بی ناگیال اکسین استان استان کنسسی نہیں ہے۔ میں ہیں گدریا تھا کہ کوئی بھی جو ہمارے کا نسٹی جوشن میں آڑیکا ہو وہ اگر ہماری غربی دور کرنے کے راستے میں آتا ہو ۔۔۔ اس لیے میں جانتا ہوں کہ برہما رے نا مُدے میں ہو استان ہی جواجی سکتا ہے جہاں تک سینٹر اسٹیٹ رلیٹ نہیں جواجی اسٹیٹ ہی شال کے الور ہر بنجاب اسٹیٹ ہے تقریباً سارے دیش کو فیڈ کرتے ہیں اور ہماری تشمیرا سٹیٹ کو دیکھ لیجئے دیش کو فیڈ کرتے ہیں اور ہماری تشمیرا سٹیٹ کو دیکھ لیجئے وہ ہمیت میں ما نیکے میرتے ہی ہیں۔

SHRI ABDUL RASHID KABULI: This is unparliamentary.

'BHEEK MANGTA HAI'.: He should withraw it.....

(Interruptions)

MR. CHAIRMAN: The Member cannot be interrupted like this. Don't behave like this,

<sup>\*\*</sup>Not recorded.

SHRI ABDUL RASHID KABULI: We know how to behave. We know the Rules.

MR. CHAIRMAN: Please resume your seat. When the Chair is on its legs. a member should not stand. Please resume your seat.....

#### (Interruptions)

MR. CHAIRMAN: This is Parliament of India. Please observe decency.

THE MINISTER OF STATE: In the Ministry of Home Affairs (Shri P. Venkatasubbaiah): Though the word is not unparliamentary, I would only request the Hon. Member to substitute that by a better word.

MR. CHAIRMAN: I shall look into it. If it is unparliamentary, I will ex-

شری بی. نام کیال ، مانے سجایتی مبودے میں یہ کیہ را تفاكه وليستنسط استسب (انژیشن)

شری راجنا تھ سو نکرٹا ستری: سبھایتی میودے۔ مرالوائنط أف أردر بعديم لوك صيكشيف بني كرتے بات جل رہى تھى بحث بہت اچى يىل رہى تھى اس س کوئی سندس بین بیان جال ایک اور کراجا تاہے ک ك مرى يورد ما ينجز بي

MR. CHAIRMAN: I shall look into the records and remove if there is anything unparliamentary.

شرى راجا تهرسو نكرش استرى: كياكبا البول في - كير انكواس يرودان اجار إي كهب سندوستان كى يارلى منت ہے۔ (انٹرلیشن) شری راجا تھ سونکرشا ستری: اِس کا مطلب پرہے کہ آب بات بھی بنس کرنے دی گے۔

# (انژلیش)

شری راحناقه سونکرشاستری، جوانیا رلی مینٹری ہے اسكونكال دباجائے۔ شرى راجاته سونكرشاسترى : كم سے كم اكب و مكتى كو اناتوسوفيابى جاسئ كهمكياك ربعي ورك پرانت ہار ہے ہیں۔

MR. CHAIRMAN: I appeal to you. I told you that I will look into the proceedings.

شرى بى نام كيال : وكم س كم رايول محصسب يتر ہے آ یکوسکھانے کی نظرورت بہی ہے۔ شرى رأجًا تعسو الحرف سنرى: سراتي يجي كم رسيي کہ آیکوسکھانے کی فزورت نہیں ہے۔ میں سب سکھا ہوا ہوں - انہوں نے کتا سکھا ہے سرتائی (انٹررسین)

MR. CHAIRMAN: I shall look into the records. Mr. Namgyal you will please conclude now.

شری بی نام گیال: سجایتی مہود ہے ہیں برکیدر با تعاکہ جہاں ہمارے ملک سی بنجار جیسی سرلیس استیشسین و با ن بہت سی ڈ لفسیٹ اسٹیٹس بھی یں سینر کے یاس زیادہ یا درسونا فردری ہے اكر فاشتسزكوسرلبي استيط ادر الخليسط استيش س معجیر ڈھنگ سے ڈسٹری بوٹ کیا جاسے ۔ کھی لوٹ خاص کروہ لوگ جن کے پہاں ورودھی داون کی سرکایا بی بوئی بی روز روزسنظراسیط رایشنزکی بات کرتے ہیں ۔ بیکنیا درست نہیں سے کہ اسٹیشس کے یاس ریادہ یا ورجون جاسے اور بنٹر کے باس ہیں ہونی جاسے ۔ اس سے تو ملک بالکل کے اوس سے جم جائے گااور ترقی نہیں کر سے گا۔ سنٹر کے پاس یا ورسونا صروری ہے . موج دہ سسم کو درستور ماری رکھنایا ہے۔ ان مشیروں کے ساتھ میں اس ریزو لوشن کی برزور شدّت کے ساتھ تخالفت کرتا ہوں۔ SHRI SUDHIR GIRI: Sir, I rise on a point of order.

MR. CHAIRMAN: Just a minute: What is your point of order?

SHRI SUDHIR GIRI: I rise under Rule 357. You said that this is out Indian Parliament—not yours.

MR. CHAIRMAN: I said that this is not an Assembly.

SHRI SUDHIR GIRI: Please expunge that portion also.

MR. CHAIRMAN: All right. You should also held me in maintaining the dignity of the House.

श्री मूलचन्द डांगा (पाली): सभापति महोदय, इस पालियामेंट में जितने माननीय सदस्य आए हैं, उन्होंने इस संविधान की शपथ ली है। जो पहली एडिमिनिस्ट्रेटिव रिफार्म्ज कमेटी बैठी थी, उसका निर्णय यह था:—

"No Constitutional amendment is necessary for ensuring proper and harmonious relations between the Centre and the States inasmuch as the provisions of the Constitution governing the Centre—States relations are adequate for the purpose of meeting any situation or resolve any problem that may arise in this field."

हमारा संविधान इतना शक्तिशाली है कि 35 साल के बाद भी आज हमारे देश में प्रजातंत्र या लोकतंत्र बराबर कायम है। हमारे पड़ौसी देशों की हालत क्या है ? केन्द्र और राज्यों के बीच ताल-मेल रखने के लिए हमारे यहां बहुत सी संस्थाएं हैं।

The National Development Council, the National Integration Council, the Chief Ministers' Conference, the Fcod Ministers' Conference the Labour Ministers' Conference, the Governors' Conference, the Conference of Chief Secretaries, the Conference of Home Secretaries, the Central Council on Health and Regional Councils for Sales-tax as also the Central Council Local-Self-Government are there.

यें सब राष्ट्रीय स्तर की संस्थाएं हैं। हमारी जो योजनावें बनती हैं उनका फैसला सारे चीफ मिनिस्टर्स योजना भवन में बैठकर करते हैं। आज हम देखते हैं कि मजहुंब के नाम पर बनी हुई संस्थायें और क्षेत्रीय आधार पर बनी हुई संस्थायें राष्ट्र को कमजौर करना चाहती हैं। कुछ राज्यों ने तमिलनाड़, कर्नाटक, आंध्रं और पांडिचेरी-एक मीटिंग की लेकिन मैं जानना चाहता हूँ कि जो रेजोल्यूशन लेकर आप इस सदन में आए हैं उसमें ऐसी कौन सी बात है जो पहले नहीं आई हैं ? 35 साल के बाद अंगर आंज यह देश मजबूत है तो वह इसलिए कि हमारा सेन्टर मजबूत है। हमारा रक्षा का खर्चा प्रति वर्ष बढ़ रहा है। रक्षा मंत्री जी यहां बैठे हैं, 6() अरब की घनराशि आज रक्षा पर खर्च करनी है। अगर हम आज अलग-ग्रलग प्रान्तों को अलग अघि-कार देना चाहे तो राजस्थान जैसा प्रान्त अपने बार्डर की रक्षा स्वयं कर पायेगा? यह तो सेन्टर की ही ताकत है कि वह इस काम को पूरी तरह से कर रही है। आज कहीं भी प्रकृति का प्रकोप होता है, फ्लड्स आते हैं, सूखा पड़ता है तो सेन्टर उसमें मदद करता है। अगर को कमजोर कर दिया और देश कमजोर हो गया तो उसका क्या नतीजा होगा ? आज इस देश का कोई भी व्यक्तिया एम. पी. बाहर जाता है तो यह नहीं कहता कि मैं केरल का हूं, तमिलनाड का हूं या जम्मू कश्मीर का हूं, वे यही कहते हैं कि हम भारतवासी हैं।

इन सब बातों के बावजूद सेन्ट्रल गवर्नमेंट ने यह निर्णय लिया कि सरकारिया कमीशन बिठाया जाए। क्या आप इस बात को नहीं देखते कि जो फाइनेन्स कमीशन बैठता है वह सारे प्रान्तों की बातें सुनता है और उसके बाद अपनी रिपोर्ट देता है। उसी के आधार पर धन का वितरण किया जाता है। आज इस देश के कुछ भाग पीछे हैं और क्षेत्रीय असन्तुलन भी

है। इसीलिए विभिन्न राज्यों की वित्तीय स्थिति देखी जाती है और विभिन्न ऑकड़े इकट्टें किए जाते हैं। ग्राज देश में बहुत सारे प्राब्लम विले-जेज हैं जहां पर पीने के पानी की कोई व्यवस्था नहीं है। इसी तरह से सिंचाई की योजनाओं का प्रश्न है। राज्य अपने इलेक्ट्रिसिटी बोर्ड चलाते हैं और उनके अपने स्टेट ट्रांसपोर्ट अथारिटीज भी हैं। उनमें होने वाले घाटे के लिए क्या केन्द्र जिम्मेदार है ? अगर वेस्ट बंगाल में बिजली में घाटा है या इले क्ट्रिसटी बोर्ड ठीक से काम नहीं करता है या जम्मू-कश्मीर का इलेक्ट्रसिटी बोर्ड ठीक से काम नहीं करता है तो उसके लिए केन्द्र जिम्मेदार है ? आज किसी भी राज्य में कोई मुसीबत आती है तो केन्द्र की तरफ से घनराशि दी जाती है। लेकिन आज जो यह स्थिति पैदा की जा रही है इसके पीछे उद्देश्य यही है कि देश को कमजोर किया जाए। कोई राज्य तेलुगुदेशम के नाम पर क्षेत्रीय भावना फंलाना चाहता है जबिक एडिमिनिस्ट्रेटिव रिफार्म्स कमीशन ने इन बातों को पहले ही तय कर दिया है। अगर यह देश कमजोर होता है तो उसका फायदा हमारे देशमन ही उठायोंगे। परसों यहां पर श्रीलंका के सम्बन्ध में डिस्कशन हुआ। मुफ्ते यह देखकर खुशी हुई कि सारे लोगों ने एक स्वर से यहां पर आवाज उठाई जोकि इस देश की ग्रावाज थी। आज इसी आवाज को विभाजित करने का प्रयास हो रहा है। विरोधी दल के एक नेता बोलने लगे थे कि यहां इस देश में एशियाड के गेम्स क्यों कर दिए।

ग्राज सारे संसार में एशियाड के खेल ने हमारे देश का नाम ऊंचा किया है। आज आप इस प्रकार की बातें कहकर हिन्दुस्तान को तोड़ने की बात कह रहे हैं। राजस्थान राज्य पिछले चार सालों से अकाल से भूभ रहा था, उस अकाल के समय में यदि केन्द्र ने मदद नहीं की होती तो क्या राजस्थान आज खड़ा हो सकता

था। आज स्टेट के अन्दर जगह-जगह पब्लिक श्रंडरटेकिंग्स काम करती हैं और पब्लिक श्रंडर-टेकिंग्स के अन्दर क्षेत्रीय भावना नहीं होती। क्षेत्रीय भावना फैलाने वाले लोग आज कहते हैं कि हम भीख मांगते हैं। सवाल भीख मांगने का नहीं है, सवाल है केन्द्र की फाइनांस रिपोर्ट का। इन लोगों ने कभी भी संविधान में अमेंडमेंट करने के बारे में कोई बात नहीं की । संविघान में ऐसा कौन सा आर्टिकल है, जिसमें ग्राप अमेंडमेंट करना चाहते हैं। आपको कानून में परिवर्तन करने के लिए अमें इमेंट देना चाहिए था। मैं आपसे पूछना चाहता हुं अब ऐसा कौन सा आर्टिकल है, जो भ्रापको अधिकारों से वंचित करता है। ग्रापको डायरेक्शन्स दी जातीः हैं भीर सेन्टर स्टेट्स के ग्रपने मामलों में इन्टरिफयर नहीं करता है। आपके राज्य में कभी-कभी जब अशान्ति फैलती है, गड़बड़ होती है, तो आप केन्द्र से मदद मांगते हैं। सिक्योरिटी की मदद मांगते हैं। आज पंजाब में क्या होता है, क्या आप चाहते हैं कि हर जगह फौजें बनी रहें और हर राज्य में सूप्रीम कोर्ट अलग-अलग हो जायों। ये लोग देश को, सारे हिन्दुस्तान को विभाजित करना चाहते हैं। इन प्रथकतावादी ताकतों का मुकाबला, चाहे इघर बैठने वाले सदस्य हो या उधर बैठने वाले सदस्य हों, सबको मिलकर उनका मुकाबला करना चाहिए। जब पंजाब की कोई बात करता है, खालिस्तान की कोई बात करता है, तो हम सब लोगों की आवाज उठती है। आज आप किस बात में संबंध स्थापित करना चाहते हैं, सबंध सथापित करने की हजारों जगह है। सरकारिया कमीशन स्थापित होने के बाद इस रिजोल्युशन को विदड़ा कर लेना चाहिए था। यह जानते हुए सरकारिया कमीशन बैठ गया है, उसमें सारी बातों रखी जायोंगी हर आदमी को कहने का हक होगा इसलिए मैं इस रिजोल्यूशन का पूरा-पूरा विरोध करता हूं। नई-नई पार्टियां बन

गई हैं और वे पार्टियां विखराव पैदा करना चाहती है। इस रिजोल्यूशन से, इस संकल्प से कोई स्पष्ट बात सामने नहीं आएगी, केवल संबंध स्थापित करने के लिए सरकारिया कमीशन बैठ गया है। हमों चांहिए कि उसको अपने मैंमोरेंडम दें, ताकि उन पर विचार किया जा सके। लेकिन इस प्रकार के रिजोल्युशन सदन में नहीं आने चाहिए। आज श्रीलंका के प्रश्न पर सबकी एक आवाज है। मैं चाहता हुं कि इस रिजोल्यूशन का बायकॉट करना चाहिए।

MR. CHAIRMAN: Now, we have already taken 8 hours for this Resolution. There are still 9 Members who want to speak on this Resolution. If you wish, Ishall now ask the Hon. Minirster to reply to the debate or if you want to extend the time for consideration of this Resolution, I can do so after knowing the consensus of the House.

SHRI P. RAJAGOPAL NAIDU CHAIT-TOOR): You can postpone it for next week:

MR. CHAIRMAN: For how many hours can we extend the time for this Resolution?

SOME HON'BLE MEMBERS: By two hours.

MR. CHAIRMAN: I think one hour is sufficient in the next week.

श्री गिरधारी लाल व्यास : दो घंटा की जिए, बहुत सारे बोलने वाले हैं।

MR. CHAIRMAN: So, we have extended it by one hour. I hope the House agrees with this. We have already taken 8 hours.

श्री रशीद मसूद (सहारनपुर) : इस से फिर आपको टाइम बढ़ाना पड़ेगा। इसलिए अभी । घंटा और बढ़ा कर 2 घंटा कर दीजिए। यही वेहतर होगा।

شری رشید مسعود (سیاربور): اس س بحرآ بکواات طرحانا طرح کا اس لین ایس گفته ادر شرحا کردو من كر د يحة بهي بسر سوكا-

MR. CHAIRMAN: There is no end to i t

THE MINISTER OF PARLIAMENT AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA You make it two hours.

MR. CHAIRMAN: So, I hope the House agrees to extend the time by two hours in the next week for this resolution.

SEVERAL HON. MEMBERS: Yes.

SHRI KUSUMA KRISHNA MURTHY (Amalapuram); The Centre-State relation can be viewed within the framework of the Constitution. The founding fathers framed the Constitution with the ultimate objective to protect the unity and integrity of the country. The reason is very simple. In our country, there are different languages, different religions and differet castes. Therefore, the prime importance given to maintain the unity and integrity of the country was clearly stated while fraiming the constitution by our founding fathers.

Much has been said about the relations particularly in relation to distribution of finances and other matters. Friends have mentioned about the Sarkaria Commission. While constituting the Commission the scope is not restricted. It has been clearly stated in the objectives not only to examine and review but investigate various aspects relating to Centre-State in which any matter relating to Centre-State can be investigated: and the government has given a clear indication that they are going to provide the necessary material for them. Besides this, they have not asked for any interim report and the date was set. By 30th June, 1984, they will also submit the full report. This glaring fact speaks about the intention of the government to see that the relations are reviewed and if necessary they are properly adjusted. So, in the Constitution, it has been clearly laid down about the relations between the Centre and the States. It does not mean that it is the final word, though it has been clearly stated in the

Constitution. It is a living document. There is always room for growth; there is always room for adjustment if there is necessity for deletion also. Therefore, keeping these things in view, the Commission has been appointed, but, unfortunatey, it has been thoroughly mistaken; and my friends have gone to the extent of saying that it is an eye-wash.

17.29 hrs.

[SHRI F.H. MOSHIN in the Chair]

MR. CHAIRMAN: You can continue next time when this subject will come up for discussion.

17.30 hrs.

HALF-AN-OUR DISCUSSION

Reperesentation for inclusion of Communities in the list of SCHEDULED CASTES/SCHEDULED TRIBES

MR. CHAIRMAN: Now, Half-an-Hour discussion.

(SHRI TRILOK CHAND:

श्री त्रिलोक चन्द्र (खुर्जा): चेअरमेन सर, श्राज का जो विषय है यह बहुत ही महत्वपूर्ण विषय है। यह उन जातियों से सम्बन्धित है जिनकी कि चर्चा अक्सर हाउस में होती रहती है। इसके लिए मैं अपने ग्रध्यक्ष महोदय को धन्यवाद देना चाहता हूं कि उन्होंने इस विषय पर आधे घंटे की चर्चा स्वीकार की।

जो सवाल 27 जुलाई, 1983 को श्री राजनाथ सोनकर शास्त्री ने उठाया था, उसका जवाब हमें संतोषप्रद नहीं मिला था। इसलिए हमने स्पीकर साहब से इस पर चर्चा करने की मांग की थी और उन्होंने इसका हमें मौका दिया इसके लिए उनका धन्यवाद।

मान्यवर, यह सवाल बहुत दिनों से चींचत रहा है कि अनुसूचित जातियों की जो स्थिति है

वह एक राज्य से दूसरे राज्य में भिन्न-भिन्न स्थिति है। इस सिलेसिले में एक कमेटी 1977 में बैठाई गयी थी श्रीर उसने इस पर विचार किया कि इनकी क्या स्थिति है। कुछ जातियां किसी राज्य में अनुसूचित जाति में हैं और किसी राज्य में वेकवर्ड क्लास में हैं। उस कमेटी ने इन सबके बारे में बड़ी छान-बीन की । उससे यह पता लगा कि जैसे कि एक खटीक जाति है जो कि एक बहुत बड़ी जाति है। देश में इसकी स्थिति यह है कि कर्नाटक में यह बेकवर्ड क्लास में, यू॰पी॰ में अनुसूचित जाति में, तमिलनाड में बेकवर्ड क्लास में, बिहार में बेकवर्ड क्लास में, असम में बेकवर्ड क्लास में, महाराष्ट् में अनुसूचित जाति कुछ भाग में और कुछ में बेकवर्ड क्लास में, उड़ीसा में बेकवर्ड क्लास मों, देहली में शेड्यूल्ड कास्ट्स मों, राजस्थान में शेड युल्ड कास्ट्स मे रखी गई है। गुजरात में और वेस्ट बंगाल में भी शेड युल्ड कास्ट्स की सूची में रखी गई है। उसी तरीके से दूसरी जातियां भी हैं जैसे कि राजभर, पासी, गोड, खटीक । इस खटीक की भी उपजातियां हैं जैसे चाक, चिकवा, क्लाल, धांगर राजा, सोंकार, खाट, मेवा फरोश आदि-आदि ।

मान्यवर, इन जातियों की स्थिति यह है कि एक राज्य में इनको अनुसूचित जाति का माना गया है तो दूसरे राज्य में बेकवर्ड क्लास का माना गया है। बिल्कुल नजदीक की स्टेट में अगर किसी राज्य से इन जातियों का व्यक्ति जाना चाहे और वहां रहना चाहे तो उसे वे सुविघाएं नहीं मिलती। 1977 में जो कमेटी बैठी थी उसने बताया था कि जो लोग एक राज्य से दूसरे राज्य में माइग्रेट कर जाते हैं तो उनको उस राज्य में वे सुविधाएं नहीं मिलती और आखिरकार इनकी समस्या का निदान कैसे किया जाए। उस कमेटी की रिपोर्ट है कि इन